



**THE
COLLECTION
OF
MEGHALAYA ACTS,
ORDINANCES
AND
ADAPTATION ORDERS**

FOR THE YEAR 1973

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MEGHALAYA ACT I OF 1973

THE MEGHALAYA TAXATION LAWS (MODIFICATIONS) ACT, 1972

(As passed by the Assembly)

(Received the assent of the Governor on the 5th January 1973)

[Published in the *Gazette of Meghalaya*, Extra-ordinary, dated the 9th January, 1973]

An

Act

to provide for modification of certain Assam Taxation Laws and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:-

Short title

1. This Act may be called the Meghalaya Taxation Laws (Modification) Act, 1972.

Definitions.

2. In this Act –

- (a) “autonomous State” means the autonomous State of Meghalaya formed under section 3 of the Assam Reorganisation (Meghalaya) Act, 1969;

Central Act 55 of 1969.

- (b) “law” include any enactment, order, bye-law, rule, notification or other instrument having the force of law in the whole or any part of the territories comprised within the State of Meghalaya ; and

- (c) “Meghalaya” means the State of Meghalaya formed under section 5 of the North-Eastern Areas (Re-organisation) Act, 1971.

Central Act 81 of 1971

Modification of certain Assam Acts and repeal of the Order

3. (1) The Laws mentioned in the Schedule to this Act with the amendments to which they have been subjected to before the 21st day of January, 1972, shall have effect, subject to the adaptation or modifications directed by that Schedule, or, if it is so directed shall stand repealed.

(2) The exception and modifications made by the Central Government under the Assam Taxation Laws (Meghalaya) Modifications Order, 1979 *vide* order G.S.R. 1988, dated the 5th December, State shall cease to have effect and the Assam Acts mentioned in the Schedule to this Act with the amendments to which they have been subjected to before the 21st day of January, 1972, shall, without such exceptions and modifications as made under the aforesaid Modifications Order, have effect in the State as made under State of Meghalaya as if the said Modifications Order had not been made.

*General
Adaptation*

4. Whenever an expression mentioned in column (1) of the Table below occurs in any of the laws mentioned in the Schedule, there shall be substituted therefore the expression set opposite to it in column (2) of the Table, and there shall also be made in any sentence in which the expression occurs such consequential amendments as the rules of grammar may require.

TABLE

(1)	(2)
Assam (except where it occurs in the expression "Government of Assam", "Governor of Assam", and "State of Assam").	Meghalaya.
Governor of Assam ...	Governor of Meghalaya.
Government of Assam ...	Government of Meghalaya.
State of Assam ...	State of Meghalaya.

*Amendment of
titles of Acts
containing the
word "Assam"*

5. (1) For the word "Assam" occurring in the titles of any of the laws mentioned in the Schedule to this Act, the word "Meghalaya" shall be substituted therefore, and the year of the Act occurring at the end of the titles shall be omitted.

(2) References by its short title to any such law as is referred to in sub-section (1) in any other law shall be construed references to such law as amended by that sub-section

*Alteration of
functionaries not to
affect action taken,
etc.*

6. The provisions of this Act which have the effect of modifying any law so as to alter the manner in which, the authority, or the law under or in accordance with which, any powers are exercisable, shall not render invalid any notification, order, commitment, attachment, bye-law, rule or regulation duly made or issue, or anything duly done and any such notification, order, commitment, attachment, bye-law, rule, regulation or thing may be revoked, varied or undone in the like manner to the extent and in the circumstances as if it had been made, issued or done after the commencement of this Act by the corresponding , authority and under and in accordance with the provisions then applicable to such a case.

*Saving of previous
operation of laws.*

7. Nothing in this Act shall affect the previous operation of, or anything duly done, or suffered under, any law, or any right, privilege, obligation, or liability already acquired, accrued or incurred under any such law or any penalty, forfeiture or punishment incurred in respect of any offence already committed against any such law.

*Power to
remove
difficulties.*

8. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government of Meghalaya may, by order notified in the official Gazette, make such provisions or give such directions as appear to it to be necessary for the removal of the difficulty.

(2) In particular, and without prejudice to the generality of the foregoing power, any such notified order may –

- (a) specify the corresponding authorities within the meaning of section 6 ;
- (b) provide for the transfer of any matter pending before any court, tribunal or other authority to any corresponding court, tribunal or other authority for disposal.

THE SCHEDULE

(See Section 3)

THE ASSAM SALES TAX ACT, 1947 (Assam Act 17 of 1947)

1. Section 1. – Omit sub-sections (2) and (3)
2. Section 2.- For clause (1A), substitute –

“(1A) ‘Board’ means the Board of Revenue.”

**THE ASSAM SALES OF PETROLEUM AND PETROLEUM PRODUCTS,
INCLUDING MOTOR SPIRIT AND LUBRICANTS TAXATION ACT, 1955**

(Assam Act 9 of 1956)

1. Section 1. – Omit subsections (2) and (3).
2. Section 2. – For clause (1), substitute –
“(1A) ‘Board’ means the Board of Revenue.”

THE ASSAM FINANCE (SALES TAX) ACT, 1956

(Assam Act 11 of 1956)

1. Section 1. – Omit subsections (2) and (3).
2. Section 2. – For clause (1), substitute –
“(1A) ‘Board’ means the Board of Revenue.”

THE ASSAM ELECTRICITY DUTY ACT, 1964

(Assam Act 30 of 1964)

1. Section 1. – Omit subsections (2) and (3).

THE ASSAM PURCHASE TAX ACT, 1967

(Assam Act 19 of 1956)

1. Section 1. – Omit subsections (2) and (3).
2. Section 2. – For clause (1), substitute –
“(1A) ‘Board’ means the Board of Revenue.”

THE ASSAM TAXATION LAWS (MEGHALAYA) MODIFICATION

ORDER ACT, 1970

(Assam Act 19 of 1956)

(Made by the Central Government under GSR 1988, dated 5th
December, 1970)

This Order shall stand repealed.

MEGHALAYA ACT 2 OF 1973

THE COURT FEES (MEGHALAYA FIRST AMENDMENT) ACT, 1972

(As passed by the Assembly)

(Received the assent of the Governor on the Fifth January 1973)

[Published in the *Gazette of Meghalaya*, Extra-ordinary, dated the 9th January, 1973.]

An

Act

further to amend the Court Fees Act, 1870 in its application to Meghalaya.

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Court Fees (Meghalaya First Amendment) Act, 1972.

Amendment of section 25 of Central Act 7 of 1870

2. In the Court Fees Act, 1870 after section 25 the following new section shall be inserted as section 25 A, namely :-

“25A. Notwithstanding anything contained in section 25 where,

(a) (i) the State Government, in relation to any area in the State, or

(ii) The Deputy Commissioner, in relation to any area in the district under his charge, is satisfied that on account of temporary shortage of stamps in any area, fees cannot be paid, and payment of fees cannot be indicated on documents by means of stamps, the State Government, or as the case may be , the Deputy Commissioner, may, by notification in the official Gazette, direct that, in such area and for such period as may be specified in such notification, the fees may be paid in cash in any Treasury or Sub-Treasury and shall, on production of a challan evidencing payment of *fees* in the Government treasury, certify by endorsement on the document in respect of which the fees is paid, that the fees have been paid, and state in the said endorsement the amount of the fees so paid.

(b) An endorsement made on any document under clause (a) shall have the same effect as if the fees of an amount equal to the amount stated in the endorsement had been paid in respect of, and such payment has been indicated on, such documents by means of stamps under section 25.

MEGHALAYA ACT 3 OF 1973

THE MEGHALAYA (SALES OF PETROLEUM AND PETROLEUM PRODUCTS,
INCLUDING MOTOR SPIRIT AND LUBRICANTS) TAXATION (SECOND
AMENDMENT) ACT, 1972

(As passed by the Assembly)

(Received the assent of the Governor on the 8th January 1973)

[Published in the *Gazette of Meghalaya*, Extra-ordinary, dated the 10th January, 1973.]

An

Act

**further to amend the Assam (Sales of Petroleum and Petroleum Products, including
Motor Spirit and Lubricants) Taxation Act, 1955 (Assam Act IX of 1956), in its
application to Meghalaya.**

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the
Republic of India as follows:-

*Short title, extent
and Commencement.*

1. (1) This Act may be called the Meghalaya (Sales of Petroleum and Petroleum Products, including Motor Spirit and Lubricants) Taxation (Second Amendment) Act, 1972.

(2) It shall have the like extent as the principal Act in Meghalaya.

(3) It shall come into force at once.

*Amendment of
Section 2
of Assam
Act IX
of 1956*

2. After sub-section (12) of section 2 of the Assam (Sales of Petroleum and Petroleum Products, including Motor Spirits and Lubricants) Taxation Act, 1955 (hereinafter referred to as the principal Act) the following shall be and shall be deemed always to have been inserted as sub-section (13), namely:-

“(13) For the purposes of sections 15 A and 15 B any sum due under this Act, include any tax assessed, any penalty imposed or any sum charged or levied under this Act and any arrear thereof.”

Insertion of new sections 15. A and 15.B in Assam Act IX of 1956.

3. After section 15 of the principal Act, the following shall be and shall be deemed always to have been, inserted as sections 15 A and 15 B, namely :-

“15 A. Where the dealer is a firm, the firm and all its partners shall be jointly and severally liable for any sum due under this Act from the firm and such sum may be recovered from all or any of them.

15 B. (1) Where the firm who is a dealer is dissolved or when its business is discontinued, the firm and all its partners shall be jointly and severally liable for the payment of any sum due under this Act from the firm for any period prior to the dissolution or discontinuance of its business when such sum has been found to be due in the course of any proceeding before the date of the dissolution of the firm or discontinuance of its business , and any such sum may be recovered from all or any of them at any time even after the dissolution of the firm or discontinuance of its business.

(2) For the purpose of this Act, notwithstanding anything contained in sub-section (1) no firm shall be deemed to have been dissolved or to have discontinued its business until all or any of the persons who were partners of the firm at the time of dissolution or discontinuance of business have served on the Commissioners a notice intimating with full particulars the fact of its dissolution or discontinuance of its business and all such partners shall be jointly and severally liable for the payment of any sum due under this Act from the firm up to the date of such notice and such sum may be recovered from all or any of them at any time even after the notice has been served on the authority concerned.”

MEGHALAYA ACT 4 OF 1973

THE MEGHALAYA PASSENGERS AND GOODS TAXATION (AMENDMENT) ACT,
1972

(As passed by the Assembly)

(Received the assent of the President on the Ninth January, 1973)

[Published in the *Gazette of Meghalaya*, Extra-ordinary, dated the 13th January, 1973.]

An

Act

further to amend the Assam passengers and Goods Taxation Act, 1962 (Assam Act 16 of 1962) in its application to Meghalaya and the Meghalaya Passengers and Goods Taxation Act.

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:-

*Short title,
and Commencement.*

1. (1) This Act may be called the Meghalaya Passengers and Goods Taxation (Amendment) Act, 1972.

(2) It shall be deemed to have come into force on 4th December, 1971.

*Insertion of new
Section 3A
In Assam
Act 16 of 1962*

2. After Section 3 of the Assam Passengers and Goods Taxation Act, 1962 and the Meghalaya Passengers and Goods Taxation Act, the following shall be inserted as section 3A, namely:-

*“Surcharge
on passengers
and goods.*

3. A (1) There shall be levied, charged and paid to the State Government, besides any dues payable under any law for the time being in force including section 8 and 4 of this Act as surcharge, hereinafter referred to as Passengers Surcharge, on all fares in respect of all passenger carried in a taxable vehicle.

(2) The rate of Passenger Surcharge on any passenger shall be five per centum of the rupee value of the fare in respect of the passengers, the amount of the surcharge in case of each passenger being rounded to the next higher multiple of ten paise :

Provided no Surcharge shall be payable in respect of any passenger if the fare is less than one rupee.

1. (3) The Prisoners Surcharge shall be payable as if it were a tax under section 3 and of this Act, and the provision of this Act including the rules thereunder but not including the proviso to section 4 of this Act shall accordingly apply; and the authorities for the time being empowered to collect and enforce payment of the said tax under section 3 shall , unless otherwise provide for by or under this Act, within the respective jurisdiction for the purposes of the said tax accordingly collect and enforce payment of the Passengers Surcharge :

Provided that the State Government may, for facilitating implementation, by notification, direct that in any case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of this section and as may be specified in such notification.

(4) Notwithstanding anything contained in sub-section (3) , the State Government may make rules generally for securing the payment of the Passengers Surcharge and carrying into effect the provision of sub-section (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts of the Passengers Surcharge.”

MEGHALAYA ACT 5 OF 1973

THE COURT FEES (MEGHALAYA SECOND AMENDMENT) ACT, 1972

(As passed by the Assembly)

(Received the assent of the Governor on the Twenty-second January, 1973)

[Published in the *Gazette of Meghalaya*, Extra-ordinary, dated the 25th January, 1973.]**An****Act****further to amend the Court Fees Act, 1870 in its application to Meghalaya**

It is hereby enacted in the Twenty-third
Year of the Republic of India as follows:-

Short title, extent
and commencement.

1. (1) This Act may be called the Court Fees (Meghalaya Second Amendment) Act, 1972.

(2) It extends to Meghalaya with such exceptions or modifications as are in force.

(3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Amendment of
Schedule I of Act
VII of 1870.

2. In schedule I to the Court Fees Act, 1870 (hereinafter called the principal Act),
(1) for Article 1, the following shall be substituted, namely:-

Number (1)	(2)	Proper fee (3)
<p>“1Plaint, written Statement pleading a set-off or counter-claim or memorandum appeal (not otherwise provided in this Act) or for cross-objection presented to any Civil or Revenue Court except those mentioned in section 3.</p>	<p>When the amount or value of the subject matter in dispute does not exceed one hundred rupees, for every five rupees, or part there of such amount or value ;</p> <p>and</p> <p>When such amount or value exceeds one hundred rupees, for every ten rupees or part thereof five in excess of one hundred rupees upto one hundred rupees and fifty rupees.</p>	<p>Fifty-five paise.</p> <p>One rupee and ninety five paise.</p>

Number (1)	(2)	Proper fee (3)
	and	
	When such amount or value exceeds one hundred and fifty rupees for every ten rupees or part thereof upto one thousand rupees ;	One rupees and forty paise
	and	
	When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof in excess of one thousand rupees upto seven thousand five hundred rupees ;	Eight rupees and twenty five paise.
	and	
	When such amount or value exceeds seven thousand five hundred rupees for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees upto ten thousand rupees ;	Sixteen rupees and fifty paise.
	and	
	When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees upto twenty thousand rupees ;	Twenty – four rupees and seventy – five paise.
	and	
	When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees upto fifty thousand rupees ;	Thirty-three rupees.
	and	
	When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof in excess of fifty thousand rupees :	Forty-one rupees and twenty-five paise.

Provided that maximum fee leviable on a plaint or memorandum of appeal shall not exceed eleven thousand rupees.”

(2) for articles 6,7,8 and 9 the following shall be substituted, namely :-

Number	(2)	Proper fee	(3)
“6, Copy of translation of a judgement or order not being or having the force of a decree	When such judgement or order is passed by any Civil Court other than High Court, or by the Presiding Officer of any Revenue Court or Office or by any other Judicial or Executive Authority:-	(a) if the amount or value of the subject matter is fifty or less than fifty rupees.	One rupees and ten paise.
		(b) if such amount or value exceeds fifty rupees.	Two rupees and twenty paise.
	When such judgement or order is passed by a High Court.		Four rupees and forty paise.
7. Copy of a decree or order having the force of a decree.	When such decree or order is made by any Civil Court other than a High Court, or by any Revenue Court:-	(a) if the amount or value of the subject matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.	Two rupees and twenty paise.
		(b) if such amount or value exceeds fifty rupees.	Three rupees and thirty paise.
	When such decree or order is made by High Court.		Eight rupees and twenty five paise.
8. Copy of any document liable to Stamp-duty under the Indian Stamp Act, 1899 when left by any party to a suit or proceeding in place of the original withdrawn.	(a) When the Stamp-duty chargeable on the original does not exceed one rupee.	The amount of the duty chargeable on the original.	Act II of 1899.

Number (1)	(2)	Proper fee (3)
	(b) In any other case.	One rupee and twenty paise.”
9. Copy any Revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or office or from the office of any Chief Officer charged with the executive administration of Division.	For every three hundred sixty words and or fraction of three hundred and sixty words.	One rupee and twenty paise.

(3) the table of rates of *Ad valorem fees* leviable on the institution or suits at; the end shall be substituted by the following:-

THE SCHEDULE

Table of Rates of *Ad valorem* Fees Leviable on the Institution of Suits

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs.
...	5	0-55
5	10	1-10
10	15	1-65
15	20	2-20
20	25	2-75
25	30	3-30
30	35	3-85
35	40	4-40
40	45	4-95
45	50	5-50
50	55	6-05
55	60	6-60
60	65	7-15
65	70	7-70
70	75	8-25
75	80	8-80
80	85	9-35
85	90	9-90
90	95	10-45
95	100	11-00
100	110	12-95
110	120	14-85
120	130	16-80
130	140	18-70
140	150	20-65
150	160	21-95
160	170	23-30
170	180	24-60
190	200	27-25
200	210	28-55
210	220	29-90
220	230	31-20
230	240	32-50
240	250	33-85
250	260	35-15
260	270	36-50
270	280	37-80

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs.
280	290	39-15
290	300	40-45
300	310	41-75
310	320	43-10
320	330	44-40
330	340	45-75
340	350	47-05
350	360	48-35
360	370	49-70
370	280	51-00
380	390	52-35
390	400	53-65
400	410	54-95
410	420	56-30
420	430	57-60
430	440	58-95
440	450	60-25
450	460	61-55
460	470	62-90
470	480	64-20
480	490	65-55
490	500	66-85
500	510	68-15
510	520	69-50
520	030	70-80
530	540	72-15
540	550	73-45
550	560	74-75
560	570	76-10
570	580	77-40
580	590	78-75
590	600	80-05
600	610	81-35
610	620	82-70
620	630	84-00
630	640	85-35
650	660	87-95
660	670	89-30
670	680	90-60
680	690	91-95
690	700	93-25
700	710	94-55
710	720	95-90
720	730	97-20
730	740	98-55

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs.
740	750	99-85
750	760	101-15
760	770	102-50
770	780	103-80
780	790	105-15
790	800	106-45
800	810	107-75
810	820	109-10
820	830	110-40
830	840	111-75
840	850	113-05
850	860	114-35
860	870	115-70
870	880	117-00
880	890	118-35
890	900	119-65
900	910	120-95
910	920	122-30
920	930	123-60
930	940	124-95
940	950	126-25
950	960	127-55
960	970	128-90
970	980	130-20
980	990	131-50
990	1,000	132-85
1,000	1,100	141-10
1,100	1,200	149-35
1,200	1,300	157-60
1,300	1,400	165-85
1,400	1,500	174-10
1,500	1,600	182-35
1,600	1,700	190-60
1,700	1,800	198-85
1,800	1,900	207-10
1,900	2,000	215-35
2,000	2,100	223-60
2,100	2,200	231-85
2,200	2,300	240-10
2,300	2,400	248-35
2,400	2,500	256-60
2,500	2,600	264-85
2,700	2,800	281-35
2,800	2,900	289-60
2,900	3,000	297-85

When the amount or value of the subject matter exceeds (1) Rs.	But does not exceed (2) Rs.	Proper fee (3) Rs.
3,000	3,100	306-10
3,100	3,200	314-35
3,200	3,300	322-60
3,300	3,400	330-85
3,400	3,500	339-40
3,500	3,600	347-35
3,600	3,700	355-60
3,700	3,800	363-85
3,800	3,900	372-10
3,900	4,000	380-35
4,000	4,100	388-60
4,100	2,200	396-85
4,200	4,300	405-10
4,300	4,400	413-35
4,400	4,500	421-60
4,500	4,600	429-85
4,600	4,700	438-10
4,700	4,800	446-35
4,800	4,900	454-60
4,900	5,000	462-85
5,000	5,100	471-10
5,100	5,200	479-35
5,200	5,300	487-60
5,300	5,400	495-85
5,400	5,500	504-10
5,500	5,600	512-35
5,600	5,700	520-60
5,700	5,800	528-80
5,800	5,900	537-10
5,900	6,000	545-35
6,000	6,100	553-60
6,100	6,200	561-60
6,200	6,300	570-10
6,300	6,400	578-35
6,400	6,500	586-60
6,500	6,600	594-85
6,600	6,700	603-10
6,700	6,800	611-35
6,800	6,900	619-60
6,900	7,000	627-85
7,000	7,100	636-10
7,100	7,200	644-35
7,200	7,300	652-60
7,300	7,400	660-85
7,400	7,500	669-10
7,500	7,750	685-60
7,750	8,000	702-10

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs.
8,000	8,250	718.60
8,250	8,500	735.10
8,500	8,750	751.60
8,750	9,000	768.10
9,000	9,250	784.60
9,250	9,500	801.10
9,500	9,750	818.60
9,750	10,000	834.10
10,000	10,500	858.85
10,500	11,000	883.60
11,000	11,500	908.35
11,500	12,000	933.10
12,000	12,500	957.85
12,500	13,000	982.60
13,000	13,500	1,007.35
13,500	14,000	1,032.10
14,000	14,500	1,056.85
14,500	15,000	1,081.60
15,000	15,500	1,106.35
15,500	16,000	1,131.10
16,000	16,500	1,155.85
16,500	17,000	1,180.60
17,000	17,500	1,205.35
17,500	18,000	1,230.10
18,000	18,500	1,254.10
18,500	19,000	1,279.60
19,000	19,500	1,304.35
19,500	20,000	1,329.10
20,000	21,000	1,316.10
21,000	22,000	1,395.10
22,000	23,000	1,428.10
23,000	24,000	1,461.10
24,000	25,000	1,494.10
25,000	26,030	1,527.10
26,030	27,000	1,560.10
27,000	28,000	1,593.10
28,000	29,000	1,626.10
29,000	30,000	1,659.10
30,000	31,000	1,692.10
31,000	32,000	1,725.10
32,000	33,000	1,758.10
33,000	34,000	1,791.10
34,000	35,000	1,824.10
35,000	36,000	1,857.10
36,000	37,000	1,890.10
37,000	38,000	1,923.10
38,000	39,000	1,956.10
39,000	40,000	1,989.10
40,000	41,000	2,022.10

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs.
41,000	42,000	2,055.10
42,000	43,000	2,088.10
43,000	44,000	2,121.10
44,000	45,000	2,154.10
45,000	46,000	2,187.10
46,000	47,000	2,220.10
47,000	48,000	2,253.10
48,000	49,000	2,286.10
49,000	50,000	2,319.10
50,000	55,000	2,360.35
55,000	60,000	2,401.60
60,000	65,000	2,442.85
65,000	70,000	2,484.10
70,000	75,000	2,525.35
75,000	80,000	2,566.60
80,000	85,000	2,607.85
85,000	90,000	2,649.10
90,000	95,000	2,690.10
95,000	1,00,000	2,731.10
1,00,000	1,05,000	2,772.85
1,05,000	1,10,000	2,814.10
1,10,000	1,15,000	2,855.35
1,15,000	1,20,000	2,896.60
1,20,000	1,25,000	2,937.85
1,25,000	1,30,000	2,979.10
1,30,000	1,35,000	3,020.35
1,35,000	1,40,000	3,061.60
1,40,000	1,45,000	3,103.85
1,45,000	1,50,000	3,144.10
1,50,000	1,55,000	3,185.35
1,55,000	1,60,000	3,226.60
1,60,000	1,65,000	3,267.85
1,65,000	1,70,000	3,309.10
1,70,000	1,75,000	3,350.35
1,75,000	1,80,000	3,391.60
1,80,000	1,85,000	3,432.85
1,85,000	1,90,000	2,474.10
1,90,000	1,95,000	3,515.35
1,95,000	2,00,000	3,556.60
2,00,000	2,05,000	3,597.85

and the fee increases as the rate of forty-one rupees and twenty-five paise for every five thousand rupees, or part thereof, upto a maximum fee of eleven thousand rupees, for example:-

Rs.	Rs.	Rs.
	3,00,000	4,381.60
	4,00,000	5,206.60
	5,00,000	6,031.60
	6,00,000	6,856.60
	7,00,000	7,681.60
	8,00,000	8,506.60
	9,00,000	9,331.60
	10,00,000	10,156.60
	11,00,000	10,981.60
	11,05,000	11,022.85

Number	Fixed fees	Proper fee
(1)	(2)	(3)
	<p>(c) When containing complaint or charge of any offence other than an offence for which police officers may, under the Criminal Procedure Code, arrest without warrant and presented to any Criminal Court ; or</p>	<p>In the case of a complaint or charge of an offence presented to a Criminal Court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when subject – matter or the application or petition relates exclusively to such engagement one rupee and sixty five paise and in other cases, one rupee and ten paise.</p>
	<p>When presented to a Civil, Criminal or Revenue Court, or to a Collector , or any Revenue Officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act; or to deposit in Court revenue or rent; or for determination by a Court of the amount of compensation to be paid by a land lord to his tenant ; or</p>	
	<p>When presented to a collector or other officer making a settlement of land revenue, or to a Board of Revenue, relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein if presented previous to the final confirmation of such settlements ; or</p>	
	<p>When presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government and when the subject matter of the application or petition relates exclusively to such engagement.</p>	<p>One rupee and ten paise.</p>

Number (1)	Fixed fees (2)	Proper fee (3)
	When presented to any officer of land revenue by any person the kabuliyat application for settlement of land under direct engagement with Government.	Two rupees.
	(d) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority or to a Commissioner of Revenue or Circuit, or to any Chief Officer charged with the executive administration of a Division and not otherwise provided for by this Act.	Three rupees and thirty paise.
	(e) When presented to a High Court.	
	i. Under Article 226 of the Constitution.	Fifty rupees
	ii. In all other matters	Ten rupees
	(f) When presented to any officer containing prayer for settlement of fishery, ferry , forest , mahals, elephant mahals or an offer giving terms for acceptance of Government for any construction or an application for a permit or license to deal in controlled commodities.	Eight rupees And twenty Five paise
	(g) When presented to an appropriate Revenue Authority for demarcation of land.	
	i. When the area of such land does not exceed one hectare ;	Two rupees and twenty paise.
	ii. for each subsequent area of one hectare or part thereof.	One rupee and ten paise.

Number (1)	Fixed fees (2)	Proper fee (3)
1. A. Application to any Civil Court that records may be called for from another Court.	When the Court grants the application and is of opinion that the transmission of such records involves the use of the post.	One rupee and sixty five paise in addition to any fee levied on the application under clause (a), clause (c) or clause (e) of Article I of this Schedule.
2. Application for leave to sue as a pauper.		One rupee and ten paise
3. Application for leave to appeal as a pauper.	(a) When presented to District Court.	Two rupees And twenty paise.
	(b) When presented to a Commissioner or a High Court.	Three rupees and thirty paise.
5. Plaint or memorandum of appeal in a suit to establish or disprove a right of occupancy.	}	
6. Bail-bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1898 or the Code of Civil Procedure 1038 and not otherwise provided for by this Act.		
7. Understanding under section 49 of the Indian Divorce Act, 1869.		
8.....		
9.....		

Act V of 1988,

Act V of 1908,

One rupee and ten paise.

Act V of 1869.

Number (1)	Fixed fees (2)	Proper fee (3)
10. Mukhtarama or Vakalatnama.	<p>When presented for the conduct of any one case -</p> <p>(a) To any Civil or Criminal Court other than a High Court, or to any Revenue Court, or to any Collector or Magistrate, or other Executive Officer except such as are mentioned in clauses (b) and (c) of this Number ;</p> <p>(b) to a Commissioner of Revenue, Circuit or Custom or to any officer charged with the Executive Administration of a Division, not being the Chief Revenue or Executive Authority ;</p> <p>(c) to a High Court, Chief Commissioner, Board of Revenue, or other Chief of Controlling Revenue or Executive Authority, or an Appellate Authority prescribed under the Motor Vehicles Act, 1939 or to an Appellate Authority prescribed under the Assam Sales Tax Act, 1947.</p>	<p>One rupee and ten paise.</p> <p>Two rupees and Seventy-five Paise <i>Act IV of 1939</i></p> <p>Five rupees and Fifty paise <i>Act IV of 1908</i></p>
11. Memorandum of appeal when the appeal is not from decree or an order having the force of a decree, and is prescribed.	<p>(a) To any Civil Court other than a High Court, or to any Revenue Court or Executive officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in clause (b) ;</p> <p>(b) to an Excise Appellate Authority under Rules 340 of the Assam Excise Rules;</p> <p>(c) to a High Court or Chief Commissioner or other Chief Controlling Executive of Revenue Authority except an authority prescribed in clause (b) ;</p> <p>(d) to an Excise Appellate Authority under Rule 341 of the Assam Excise Rule;</p>	<p>Three rupees and thirty paise.</p> <p>Sixty rupees and fifty paise.</p> <p>Eleven rupees.</p> <p>Fifty-five rupees.</p>

Number (1)	Fixed fees (2)	Proper fee (3)
	(c) to a High Court in miscellaneous revenue matter except (f) below or to an Appellate Authority prescribed under the Motor Vehicles Act, 1939 ; and	Sixteen rupees and fifty paise.
	(d) to a High Court in appeal and revision matters arising out of settlement of fishery –	
	i. When the bid money is below ten thousand rupees;	Sixteen rupees and fifty paise.
	ii. When the bid money is above ten thousand rupees but below twenty thousand rupee;	Twenty-seven rupees and fifty paise.
	iii. When the bid money is above twenty thousand rupees.	Thirty-three rupees.
12. Caveat ...		Eleven rupees
13. Application under Act No.10 of 1859, section 26 of Bengal Act No.6 of 1862, section 9, of Bengal Act No.8 of 1869, section 37.		Five rupees and fifty paise.
14. Petition in a suit under the Native Converts Marriage Dissolution Act, 1866.		Five rupees and fifty paise.
17. Complaint or memorandum of appeal in each of the following suits:-		

Number (1)	Fixed fees (2)	Proper fee (3)	
	i. to alter or set aside a summary decision or order of any of the Civil Courts not established by Letters Patent or of any Revenue Court.		
	ii. to alter or cancel any entry in a register of the names of proprietors of revenue-paying estates;	Sixteen rupees And fifty paise	
	iii. to obtain a declaration decree where no consequential relief is prayed ;	Twenty-two rupees.	
	iv. to set aside award ;	Sixteen rupees and fifty paise.	
	v. to set aside and adoption ;	Twenty-two rupees.	
	vi. Every other suit where it is not possible to estimate at a money-value the subject matter in dispute , and which is not other wise provided for by this Act.	Sixteen rupees and fifty paise.	
18. Application under section 14 or section 20 of the Indian Arbitration Act, 1940, for a direction for filing an award or for an order for filing an Agreement.	When presented to a Munsiff's Court.	Sixteen rupees and fifty paise.	
	When presented to any other Court.	Fifty-five rupees	<i>Act X of 1940</i>
19, Agreement in writing stating a question for the opinion of the Court under the Code of Civil procedure, 1908.		Sixteen rupees And fifty Paise.	<i>Act V of 1908</i>

Number (1)	Fixed fees (2)	Proper fee (3)	
20. Every petition under the Indian Divorce Act, 1869, except petitions under section 44 of the same Act, and every memorandum of appeal under section 35 of the same Act.		Twenty-two rupees.	<i>Act IV of 1869</i>
21. Plain or memorandum of appeal under the Parsi Marriage and Divorce Act, 1965.		Twenty-two rupees.	<i>Act XV of 1865</i>

MEGHALAYA ACT 6 OF 1973

THE INDIAN STAMP (MEGHALAYA SECOND AMENDMENT) ACT, 1972

(As passed by the Assembly)

(Received the assent of President on the 17th March, 1973)

[Published in the *Gazette of Meghalaya*, Extra-ordinary, dated the 24th March, 1973.]

An

Act

further to amend the Indian Stamp Act, 1899 in its application to Meghalaya

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:-

- | | |
|---|--|
| Short title | 1. (1) This Act may be called the Indian Stamp (Meghalaya Second Amendment) Act, 1972. |
| Amendment of Section 10 of Central Act 2 of 1899.- | <p>2. In the Indian Stamp Act, 1899 after section 10 the following new section shall be inserted as section 13A, namely:-</p> <p>“10A. Notwithstanding anything contained in section 10 where,</p> <p>(a) (i) The State Government, in relation to any area in the State ; or</p> <p style="padding-left: 40px;">(ii) the Deputy Commissioner, in relation to any area in District under his charge,</p> <p>is satisfied that on account of temporary, shortage of stamps in any area, duty cannot be paid , and payment of duty cannot be indicated on instruments, by means of Stamps, the State Government, or as the case may be , the Deputy Commissioner may, by notification, in the Official Gazette, direct that in such area and for such period as maybe specified in such notification, the duty may be paid in cash in any Treasury or Sub-Treasury and shall on production of a challan evidencing payments of stamp duty in the Government treasury certify endorsement on the instrument in respect of which the stamp duty is paid, that the duty has been paid, and state in the said endorsement the amount of the duty so paid.</p> <p>(b) An endorsement made on any instrument under clause (a) shall have the same effect as if the duty of an amount equal to the amount stated in the endorsement had been paid in respect of, and such payment has been indicated on, such instrument by means of stamps, under section 10.”</p> |

MEGHALAYA ACT 6 OF 1973

THE MEGHALAYA APPROPRIATION (No. I) ACT, 1973

(As passed by the Assembly)(Received the assent of President on the 23rd March, 1973)[Published in the *Gazette of Meghalaya*, Extra-ordinary, dated the 24th March, 1973]**An****Act****to authorise payment and appropriation of certain further sums from and out of Consolidated Fund of Meghalaya for the services of the financial year.**

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:-

- | | |
|---|--|
| Short title | 1. (1) This Act may be called the Meghalaya Appropriation (No. I) Act, 1973. |
| Withdrawal of Rs,27,54,180 from and on of Consolidated Fund of Meghalaya (or financial year 1972-73) | 2. From and out of the Consolidated Fund of Meghalaya there may be paid applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of twenty seven lakhs, fifty-four thousand one hundred and eighty rupees towards defraying the several charges which will come in course of payment during the financial year 1972-73 in respect of the services specified in column (2) of the Schedule. |
| Appropriation | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the service and purpose expressed in the Schedule in relation to the said year. |

SCHEDULED*(See sections 2 and 3)*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
10	General Administration – I- Heads of State and Ministers,	...	4,850	4,850
31	Rural Development ...	5,00,000	...	5,00,000
46	Miscellaneous, Social and Developmental Organisation – IV- Directorate of Advertising and Visual Publicity.	1,880	...	1,880
50	Miscellaneous, Social and Developmental Organisation VIII – Town and Country Planning Organisation.	1,06,650	...	1,06,650
58	Famine Relief	8,00,000	...	8,00,000
66	Miscellaneous – IV – Expenditure on issue of Free Ration and Rice concession, etc.	3,00,000	...	3,00,000
70	Miscellaneous – VIII – Civil Defence	40,800	...	40,000
84	Loans and Advance by the State Government – III – Loans to Autonomous District Councils.	10,00,000	...	10,00,000
Total ...		27,49,330	4,850	27,54,180

MEGHALAYA ACT 8 OF 1973

THE MEGHALAYA APPROPRIATION (No. II) ACT, 1973

(As passed by the Assembly)(Received the assent of the Governor on the 30th March, 1973)[Published in the *Gazette of Meghalaya*, Extra-ordinary, dated the 31st March, 1973]**An****Act**

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March, 1974.

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1973.

Withdrawal of Rs.35, 72, 73,500 from and out of the consolidated Fund of Meghalaya for financial year 1973-74.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of thirty-five crores, seventy-two lakhs, seventy-three thousand and five hundred rupees towards defraying the several charges which will come in course of payment during the financial year ending on the thirty-first day of March, 1974 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULED*(See sections 2 and 3)*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
1	Taxeson Income other than Corporation Tax.
2	Land Revenue	3,69,000	...	3,69,000
3	State Excise Duties ...	2,86,400	...	2,86,400
4	Taxes on Vehicles	4,64,000	...	4,64,000
5	Sales Tax and Other Taxes and Duties.	3,48,000	...	3,48,000
6	Stamps	12,000	...	12,000
7	Registration Fees	17,000	...	17,000
	Interest on Debt and other obligations.	2,03,81,000	2,03,81,000
	Appropriation for Reduction or Avoidance of Debt.	...	13,50,000	13,50,000
8	Parliament, State/Union Territory Legislature –			
	B- State Legislature	10,59,000	61,000	11,20,000
9	-Do- C- Elections	3,78,700	...	3,78,700
10	General Administration –I- Heads of States and Ministers.	8,00,400	6,33,600	14,34,000
11	-Do- III- Secretariat and attached offices.	28,43,000	1,67,000	30,10,000
12	-Do- III – Commissioners and District Administration.	18,01,500	...	18,01,500
13	-Do- IV – Director of Land Records.	47,000	...	47,000
14	-Do- V- Local Funds,Audit Establishment and Accounts Offices.	2,29,000	...	2,29,000
15	Administration of Justice	5,43,400	10,000	5,53,400
16	Jails	5,53,000	...	5,53,000

SCHEDULED

(See sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly	Charged on the consolidated	Total
		Rs.	Rs.	Rs.
17	Police	2,06,30,000	...	2,06,30,000
18	Miscellaneous Departments –I- National Savings Organisations.	63,500	...	63,500
19	-Do- II- Trade Commissioners	15,000	...	15,000
20	-Do- III – Weights and Measures	3,06,000	...	3,06,000
21	-Do- IV – Municipal Administration.
22	-Do- V – Civil Supplies Department.	6,46,000	...	6,46,000
23	Science Departments ...	10,00,000	...	10,00,000
24	Education (General) ...	3,54,89,000	...	3,54,89,000
25	Education (Technical) ...	5,48,000	...	5,48,000
26	Medical ...	79,37,000	...	79,37,000
27	Public Health – I- Public Health.	45,76,500	...	45,76,500
28	-Do-II-Public Health Engineering.	2,26,75,500	...	2,26,75,500
28A	Family Planning ...	17,26,000	...	17,26,000
29	Agriculture ...	1,45,18,800	...	1,45,18,800
30	-Do- II – Fisheries ...	9,35,000	...	9,35,000
31	Rural Development ...	20,33,600	...	20,33,600
32	Animal Husbandary ...	47,06,800	...	47,06,800
33	Co-operation ...	22,21,000	...	22,21,000
34	Industries – I- Sericulture and Weaving	23,38,200	...	23,38,200
35	-Do- II – Cottage Industries	34,67,000	...	34,67,000
36	-Do- III – Major Industries	6,40,000	...	6,40,000
37	Community Development Projects.	1,43,79,000	...	1,43,79,000
38	Local Development Works
39	Labour and Employment –I- Labour.	1,13,000	...	1,13,000
40	-Do- II – Inspectorate of Electricity	78,000	...	78,000
41	-Do- III– Inspectorate of Factories and Steam Boilers.	67,000	...	67,000
42	-Do- IV – Employment and Training.	7,32,200	...	7,32,200
43	Miscellaneous, Social and Developmental Organisation – I – Directorate of Statistics	6,66,800	...	6,66,800

SCHEDULED

(See sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
44	-Do- II – Vital Statistics, Raingauge, etc.	2,000	...	2,000
45	-Do- III – Planning Organisation.	71,28,000	71,28,000
46	-Do- IV – Directorate of Advertising and Visual Publicity.	7,09,000	...	7,09,000
47	-Do- V – Directorate of Housing	1,00,000	...	1,00,000
48	-Do- VI – Directorate of Social Welfare	31,74,000	...	31,74,000
49	-Do- VII – Soldiers', Sailors' and Airmen's Board.	39,400	...	39,400
50	-Do- VIII – Town and Country Planning Organisation.	14,00,000	...	14,00,000
51	-Do- IX – Tourist Organisation.	10,79,000	...	10,79,000
52	-Do- X – Preservation and Translation of Ancient Manuscripts.	13,000	...	13,000
53	-Do- XI – Pooled Transport	2,19,000	...	2,19,000
54	-Do- XII – Dairy Development	21,41,000	...	21,41,000
55	Irrigation N.E.D. Works, etc.	10,00,000	...	10,00,000
55A	Electricity Schemes
56	Public Works (excluding Establishment and Tools and Plants, etc.)	3,61,78,600	...	3,61,78,600
57	Public Works, Establishment and Tools Plant.	71,89,300	...	71,89,300
57A	Road and Water Transport Schemes – A – Road Transport	7,00,000	...	7,00,000
58	Famine Relief ...	23,55,000	...	23,55,000
59	Pension and other Retirement Benefits.	26,56,700	...	26,56,700
	Superrannuation Allowances and pensions	...	9,300	9,300
60	Stationary and Printing	40,45,200	...	40,45,200
61	Forests ...	72,01,000	...	72,01,000

SCHEDULED

(See sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
62	Forest – II – Soil Conservation.	54,94,000	...	54,94,000
63	Miscellaneous – I- Expenditure on account of State Prisoners and detenus, etc.	1,63,000	...	1,63,000
64	-Do – II – Donations for charitable purposes, etc.	6,22,000	...	6,22,000
65	-Do- III – Grant-in-aid, Contributions, etc.	2,25,000	...	2,25,000
66	-Do- IV – Expenditure on Issue of Free Ration and Rice Concession.	8,90,000	...	8,90,000
67	-Do- V – Expenditure on Displaced Persons.	17,06,800	...	17,06,800
68	-Do- VI – Advanced Technical Training and Scholarships.	2,00,000	...	2,00,000
69	-Do- VII – Miscellaneous and Unforeseen Charges.	35,000	...	35,000
70	-Do- VIII – Civil Defence	5,10,000	...	5,10,000
71	Other Miscellaneous and Compensation and Assignments.
72	Extraordinary Charges
73	Pre-partition Payments
74	Payment of Compensation to Land holders, etc. Capital Outlay on Industrial and Economic Development –
75	-Do- I – Investment in other Commercial and Industrial undertakings.	48,00,000	...	48,00,000
76	-Do- II – Investment in Co- operative Societies.	26,30,000	...	26,30,000
77	-Do- III – Other Miscellaneous undertakings.	4,54,000	...	4,54,000
78	Capital Outlay on Public Works outside the Revenue Accouts.	3,46,23,000	...	3,46,23,000

SCHEDULED

(See sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
79	Capital Outlay on other Works.
79 A	Capital Outlay on Roads and Water Transport Schemes – A- Road Transport.	14,00,000	...	14,00,000
80	Capital Outlay on Schemes of Government Trading.	10,03,800	...	10,03,000
81	Appropriation to Contingency Fund.
	Repayment of Debt	4,56,35,500	4,56,35,500
82	I-Loans to Municipal Corporation and Municipalities.	2,00,000	...	2,00,000
83	II – Agricultural Loans, etc.
84	III – Loans to Autonomous District Councils	2,50,000	...	2,50,000
85	IV – Loans under Community Projects.
86	V – Loans to Co-operative Societies.	7,83,000	...	7,83,000
87	VI – Industrial Loans ...	3,15,000	...	3,15,000
88	VII – Loans to Displaced Persons.	1,000	...	1,000
89	VIII – Educational Loans ...	20,000	...	20,000
90	IX – Tea Garden Land Utilisation Loans, etc.
91	X – Housing Loans ...	8,00,000	...	8,00,000
92	XI – Loans to Major Industries.
93	XII – Loans to Electricity Board.	15,00,000	...	15,00,000
94	XIII – Advances to Government Servants, etc.	8,05,000	...	8,05,000
95	XIV – Loans to Panchayati Raj Institutions.
96	XV – Loans for Development
97	XVI – Miscellaneous Loans and Advances.	5,000	...	5,000
	Total ...	28,90,26,100	6,82,47,400	35,72,73,500

MEGHALAYA ACT 9 OF 1973**THE MEGHALAYA FOREST REGULATION (APPLICATION AND AMENDMENT) ACT, 1973****(As passed by the Assembly)**

(Received the assent of the Governor on the Seventeenth April, 1973)

[Published in the *Gazette of Meghalaya*, Extra-ordinary, dated the 21st April, 1973]**An****Act****to provide for the extension and application of, and to amend the Assam Forest Regulation, 1891 (Regulation 7 of 1891) and the Meghalaya Forest Regulation and for matters connected therewith or incidental thereto**

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Forest Regulation (Application and Amendment) Act, 1973.
- (2) It shall extend to the State of Meghalaya.
- (3) It shall come into force at once.

Application and extent of the Regulations.

2. As from the 21st day of January, 1972, the Assam Forest Regulation, 1891 and the Meghalaya Forest Regulation, the rules framed thereunder, with the amendments to which they have been subjected before the said day and which are for the time being applicable to Meghalaya or any part thereof, shall have effect, subject to the amendments, adaptation or modifications hereinafter appearing.

General amendments of the Regulations.

3. In the Assam Forest Regulation; 1891 –
 (1) for the word “Assam” wherever it occurs the word “Meghalaya” shall be substituted and for the words “State Government”, “Assam Government” or “State Government of Assam” wherever they occur, the words “Government” of Meghalaya” shall be substituted.

Amendment of section 1 of the Regulations.

4. For sub-sections (1),(2),(3) and (4) of section of the Assam Forest Regulation, and for sub-sections (1) and (2) of section q of the Meghalaya Forest Regulation the following sub-section shall be substituted, namely :-

1. (1) This Regulation may be called the Meghalaya Forest Regulation.

(2) It extends to the whole of Meghalaya; Provided that the Government of Meghalaya may, by notification, except any place from the operation of the whole or any part thereof, and withdraw such exemption.

(3) It shall come into force at once in areas where it is not in force immediately before the 21st day of January, 1972.”

MEGHALAYA ACT 10 OF 1973**THE MEGHALAYA BOARD OF SCHOOL EDUCATION ACT, 1973.**

Arrangement of Sections

Sections:

1. Short title, extent and commencement.
2. Definitions.
3. Incorporation of the Board.
4. Constitution of the Board.
5. Publication of names of members of the Board.
6. Term of office of members.
7. Disqualification for membership.
8. Resignation of members and casual vacancy, etc.
9. Meetings of the Board.
10. Quorum: proceedings not invalidated by reason of vacancies.
11. Officers of the Board.
12. Powers and duties of the Board.
13. Powers of the State Government.
14. Constitution of a Fund.
15. Custody and investment of the Fund.
16. Application of the Fund.
17. Audit of the Accounts of the Board.
18. Powers and duties of Chairman.
19. Powers and duties of the Secretary.
20. Powers and duties of other Officers.
21. Committees of the Board.
22. Exercise of powers delegated by the Board to Committees.
23. Powers of the Board to make regulations.
24. Board to furnish reports, returns, etc., to the State Government.
25. Powers of the State Government to reconstitute the Board.
26. Vesting of powers till the reconstitution of the Board.
27. Powers of the State Government to make rules.
28. Repeal of Assam Act 25 of 1961 and the Meghalaya Secondary Education Act.

MEGHALAYA ACT 10 OF 1973

THE MEGHALAYA BOARD OF SCHOOL EDUCATION ACT, 1973.

(As passed by the Assembly)

(Received the assent of the Governor on the Seventeenth April, 1973)

[Published in the *Gazette of Meghalaya*, Extra-ordinary,
dated the 21st April, 1973]

An

Act

to provide for the establishment of a Board of School Education to regulate, supervise and develop School Education in Meghalaya.

Be it enacted by the Legislature of Meghalaya in the
Twenty-third Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Board of School of Education Act, 1973.
- (2) It extends to the whole of Meghalaya.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- (4) From the date on which this Act comes into force, the Board of Secondary Education, Assam, shall cease to exercise its jurisdiction over the educational institutions in the State of Meghalaya;

Provided that the Board of Secondary Education Assam, shall continue to have the same jurisdiction as now exercised by it in the State of Meghalaya over the High and Higher Secondary Schools till such time as the State Government by a notification in the Official Gazette, may appoint.

Definitions.

2. In this Act, unless there is anything repugnant in the subject or context, -
 - (a) "Board" means the Meghalaya Board of School Education established under this Act;
 - (b) "Chairman" means the Chairman of the Board ;
 - (c) "College" means any college or institution situated in Meghalaya and maintained or admitted to the privileges by the University ;

(d) “Education Department” means the Department of Education of the Government of Meghalaya ;

(e) “Fund” means the Meghalaya Board of School Education Fund constituted under this Act;

(f) “High School” means a school or department of a school giving instruction in School Education and preparing students for the Matriculation or High School Leaving Certificate Examination ;

(g) “Higher Secondary School” means a school or department of a school giving instruction in School Education and preparing students for Higher Secondary School Leaving Certificate Examination ;

(h) “Primary Education” means education imparted in a Primary or Junior Basic School or its equivalent;

(i) “Professional and Vocational Schools” means a school or institution imparting technical education and vocational instruction upto the diploma level ;

(j) “recognised” means recognised by the Board for the purpose of admission to the privileges of the Board or, prior to recognition by the Board or, prior to recognition by the Board, by any University established by law in India or by any Board recognised by the State Government;

(k) “regulation” means a regulation made by the Board under this Act ;

(l) “rule” means a rule made by the State Government under this Act ;

(m) “School Education” means such Education as is designed to meet the needs of the stage of Primary Education and precedes immediately the stage of Degree Education (including Pre-University) controlled by any University established by law in India, or by a Board constituted by Government for this purpose and it includes technical education and vocational instruction upto the diploma level and Education in Higher Secondary Schools ;

(n) “Secretary” means Secretary of the Board ;

(o) “University” means the University exercising “jurisdiction” in Meghalaya.

Incorporation of the Board.

3. (1) The State Government shall, as soon as may be after the commencement of this Act, establish by notification, Board for regulation, supervision and development of School Education in accordance with the provisions of this Act.

(2) The Board shall, by the name of Meghalaya Board of School Education be a body corporate with perpetual succession and a common seal, and shall have the power to acquire and hold any property, to transfer any property held by it , to enter into any contract and to do all other things necessary for the purpose of carrying out its duties and functions, and shall by the said name sued or be sued.

Constitution of the Board.

4. The Board shall consists of the following members, namely:-

Ex-Officio Members –

- i. Director of Public Instruction, Meghalaya Chairman.
- ii. Director of Industries, Meghalaya.
- iii. Director of Agriculture, Meghalaya.
- iv. Director of Health Services, Meghalaya.
- v. All Inspectors of Schools.
- vi. Members to be nominated by Government:-

(a) Five teachers of whom at least 2 are women and at least one is a Primary Teacher and one is a College Teacher.

(b) Two teachers from Professional and Vocational Schools.

(c) One Representative from the University.

(d) One Representative from each of the District Councils of the State.

- vii. The Secretary of the Board to be appointed by the Government.

Co-opted Members:-

- viii. The Board shall have the power to co-opt not more than two members from among distinguished educationists.

Publication of names of members of the Board.

5. The names of the persons nominated or co-opted as members of the Board shall be published by notification by the State Government.

Term of office of members

6. Term of office of member:-
- i. Nominated members shall hold office for a term of three years from the date of the notification published under section 5 and the term of office of the co-opted members shall terminate on the same date as that of the nominated members :

Provided that the State Government may, by notification, extend the term of office of all such members by a period not exceeding one year.

- ii. Notwithstanding the expiry of the term of three years specified in clause (i), the term of office of the outgoing members shall be deemed to extend to the date on which the names of the newly nominated members are published under section 5.

Disqualification for membership.

7. (1) A person shall not be eligible for nomination or co-option as a member of the Board or of the Committees formed by it , if he –
- (a) has been adjudged by a court of law to be of unsound mind ;
- (b) has been convicted by a court of law for an offence which is declared by the State Government to be an offence involving moral turpitude as provided in the rules.
- (2) If a nominated or co-opted member of the Board or of any Committee formed by it becomes subject to any of the disqualifications specified in sub-section (1) his membership shall thereupon cease.
- (3) All disputes relating to the eligibility of any person for nomination or co-option shall be referred to the State Government whose decision on such matters shall be final.

Resignation of members and casual vacancy etc.

8. (1) A member of the Board, other than an *ex-officio* member, may resign his seat by giving notice thereof in writing to the Chairman, and such member shall be deemed to have vacated his seat from the date of acceptance of his resignation by the Chairman.

(2) The State Government may, by notification, remove any nominated or co-opted member who remains absent from three consecutive meetings of the Board without the leave of the Board.

(3) In the event of a casual vacancy occurring by resignation, removal, death or disqualification of a member, such vacancy shall be filled by nomination or co-option, as the case may be, in the manner provided in section 4.

(4) Any person nominated or co-opted to till a casual vacancy shall hold office for the unexpired portion of the term of office of the member in whose place he is nominated or co-opted.

Meetings of the Board.

9. (1) (i) Ordinar Meetings : - The Board shall meet not less than four times a year but 3 months shall not intervene between two successive meetings.

(ii) Special Meetings:- The Chairman or the Secretary may, at any time, and shall upon the requisition made by not less than one-third members of the Board other than the *ex-officio* members, and on a date not more than twenty-ne days or the receipt of such requisition, call a special meeting of the Board.

(2) Twenty-one days' notice shall be given for ordinary meetings of the Board and seven days' notice for special meetings.

Quorum: proceedings not invalidated by reason of vacancies.

10. (1) The quorum for every meeting of the Board shall be seven.

(2) Subject to the provisions contained in subsection (1) no act or proceedings of the Board shall be invalid merely by reason of the existence of any vacancy among the members of the Board.

Officer of the Board

11. (1) The following shall be the officers of the Board, namely:-

- (i) the Chairman, and
- (ii) the Secretary.

(2) The Board may appoint such other officers and employees as it considers necessary for efficient discharge of its functions under this Act on such terms and conditions as may be determined by regulations.

Powers and duties of the Board

12. Subject to any general or special order of the State Government, the provisions of this Act, and any rules made thereunder, the Board shall have generally the power to regulate, supervise and control School Education, and in particular the powers and duties mentioned below:-

- (i) to prescribe courses of instruction for Primary, High and Higher Secondary Schools and Professional or Vocational Schools ;
- (ii) to conduct and supervise examinations based on such courses or to cause to conduct and supervise such examination ;
- (iii) to admit to its examinations on conditions, that may be prescribed by regulations, candidates who have pursued the prescribed courses of instruction and also to take such disciplinary action against candidates as may be prescribed by regulations;
- (iv) to demand and receive such fees as may be prescribed by regulations ;
- (v) to publish the results of its examinations:-
- (vi) to grant certificates to students passing the examinations ;
- (vii) to institute and award scholarships prizes, etc. ;
- (viii) to prepare, publish and select text book and supplementary books or to cause to prepare publish and select such books ;

(ix) to lay down conditions of recognition of High Schools and other schools preparing candidates for High School courses and other courses prescribed by the Board ;

(x) to recognise High and Higher Secondary Schools and Professional and Vocational Schools and to withdraw such recognition ;

(xi) to take such disciplinary action as it thinks fit against institutions as prescribed by regulations ;

(xii) to adopt measures for study and examination of problems in the field of School Education ;

(xiii) to advise Government on physical, moral and social welfare of students in recognised institutions and to prescribe conditions for their residence and discipline ;

(xiv) to prescribe necessary qualifications of teachers in recognised schools ;

(xv) to organise seminars and provide “in-service” Training Courses ;

(xvi) to receive grants from Government and donations from private individuals or Associations for specific or general purposes ;

(xvii) to call for reports from the Director of Public Instruction on the conditions of recognised Institutions or of Institutions applying for recognition ;

(xviii) to advise Government on re-organisation and development of School Education;

(xix) to advise relating to any matter within the provisions of this Act on which the Government may consult the Board ;

(xx) to appoint officers and other employees of the Board and to prescribe, by regulations, the terms and conditions of their service ;

(xxi) to institute by regulations for the benefits of its officers and other employees such pension, gratuity and provident fund as it may deem fit in such manner, and subject to such conditions, as ,may be prescribed by regulations ;

(xxii) to delegate any of its powers to any Committee constituted under this Act ;

(xxiii) to administer the Meghalaya Board of School Education Fund ;

(xxiv) to receive, purchase and hold any property, movable or immovable, which may become vested in it, and to dispose of all or any of the property, movable or immovable belonging to it, and also do all other acts incidental or appertaining thereto ;

(xv) to do such acts and things as may be necessary to carry out the purposes of this Act ;

Provisions that the power of the Board shall not extend to the Primary Schools established, constructed or managed by the District Councils, unless the State Government, after consultation with the District Council concerned by notification empowers the Board to exercise the powers aforesaid in respect of the Primary Schools mentioned above.

Powers of the State Government.

13. Notwithstanding anything contained in this Act –

(1) The State Government shall have the right to address the Board with reference to anything conducted or done by the Board and to communicate its views on any matter with which the board is concerned.

(2) The Board shall report to the State Government such action, if any, as it proposes to take or has taken upon the communication of the State Government.

(3) The State Government may, after consultation with the Board, issue such directions consistent with the provisions of this Act, as it may think fit, and the Board shall comply with such directions.

(4) The State Government may, by order in writing specifying the reasons thereof, suspend the execution of any resolution or order of the Board, and prohibit the doing of an act ordered to be done by the Board, if the State Government is of the opinion that such resolution, order or act is in excess of the power conferred upon the Board by or under this Act.

(5) The State Government may, after consultation with Board, suspend or remove a member whose continuance as a member of the Board is considered to be detrimental to the interests of the Board.

Constitution of a Fund.

14. A fund to be called the Meghalaya Board School Education Fund, shall be constituted and sums received by, or on behalf of, the Board under this Act shall be placed to the credit thereof.

Custody and investment of the Fund.

15. All moneys at the credit of the Fund shall be kept in the Government Treasury or the Bank of India or the Meghalaya Co-operative Bank, Ltd., as the Board may determine.

Application of the Fund.

16. Subject to the provisions of this Act, the Fund shall be applicable only to the payment of the charges and expenses incidental to matters specified in this Act.

Audit of the Account of the Board.

17. The accounts of the Board shall be audited only by such agency as may be specified by the State Government and a copy of the audited accounts shall be submitted by the Board to the State Government by such date each year as the State Government may specify.

Powers and duties of Chairman

18. (1) It shall be the duty of the Chairman to see that the provision of this Act and the regulations made under it are faithfully observed, and the decisions of the Board are duly implemented and he shall have all powers necessary for this purpose.

(2) The Chairman shall have power to convene meetings of the Board.

(3) When any emergency arising out of administrative business of the Board requires in the opinion of the Chairman, that immediate action should be taken, the Chairman shall take such action as he deems necessary and report his action to the Board at its next meeting.

(4) The Chairman shall exercise such other powers as may be prescribed by regulations.

Powers and duties of the Secretary.

19. The Secretary of the Board shall be the principal administrative, officer and shall, subject to the control of the Chairman, perform such duties as may be prescribed by regulations.

Powers and duties of other officer.

20. Other officers will have such powers and duties as may be prescribed by regulations.

Committee of the Board.

21.(1) The Board may, for the purposes of carrying out its duties and functions imposed under this Act, appoint the following Committees, namely:-

- (i) Curriculum and Syllabus Committee,
- (ii) Examination Committee,

- (iii) General Education Committee,
- (iv) Professional and Vocational Education Committee, and
- (v) such other Committee as may be found necessary.

(2) Every such Committee shall consist of such members of the Board and of such other persons as the Board may appoint.

(3) Every such Committee, except the Examination Committee, may co-opt persons to be members to the extent of one-third of the members appointed to it.

(4) Members of such Committees shall hold office for such time as the Board may determine.

(5) Subject to the provisions of this Act and three rules made thereunder the duties and functions of the Committees shall be determined by regulations.

Exercise of Powers delegated by the Board to Committees

22. All matters relating to exercise of powers conferred upon the Board by this Act which are by regulations delegated to any Committee appointed under section 21 shall stand referred to that Committee, and the Board before exercising such powers shall receive and consider the report or recommendation of the Committee with respect to the matter in question.

Power of the Board to make regulations.

23. (1) The Board may make regulations for the purpose of carrying out the provisions of this Act.

(2) In particular and without prejudice to the generality of the foregoing powers the Board may make regulations providing for all or any of the following matters, namely:-

- i. The constitution, powers and duties of Committees appointed under section 21 ;
- ii. courses of study to be laid down for different examinations;
- iii. marks required for passing in any subject and the examination as a whole, and for credit and distinction in any subject ;
- iv. qualifications, appointment and remuneration of examiners, paper-setters and others;
- v. conducting examinations and publishing the results ;
- vi. conditions of recognition of Schools ;
- vii. conditions under which candidates shall be admitted to the examinations of the Board;
- viii. disciplinary measures for malpractices in examinations ;
- ix. fixing of fees and charges in respect of examinations ;
- x. provident fund, etc., for the benefit of the employees of the Board ;
- xi. rate of travelling and daily allowances to the non-official members of the Board or Committees ;

- xii. delegation of powers or assignments of functions to Committees formed under this Act, and
- xiii. all matters which, by this Act, are to be or may be provided for by regulations; Provided that all regulations, alterations and revocations thereof shall be subject to approval by the State Government and shall be published in the Official Gazette.

Board to furnish reports, returns ,etc., to the State Government.

24. The Board shall further to the State Government such reports, returns and statements and such other information relating to any matter under the control of the board as the State Government may require.

Powers of the State Government to reconstitute the Boards.

25. If in the opinion of the State Government, the Board has shown its incompetence to perform , or persistently made default in the performance of the duties imposed, or exceeded or abuse the powers conferred upon it by or under this Act; the State Government shall formulate in writing specific charges against the Board in respect of those matters and shall forward a copy of such charges to the Board with direction to submit any comments or explanations in respect thereof to the State Government within such period as may be specified in this behalf. After the consideration of the comments or explanations of the Board, the State Government may, if it thinks fit , by notification supersede the Board and thereafter reconstitute the Board in accordance with the provision in section 4 and in every such case, the State Government shall, as soon as may be, lay before the State Legislature a copy of the said notification together with the statement of the reasons which led such reconstitution.

Vesting of powers till the reconstitution of the Board.

26. Until the Board is reconstituted after supersession under section 25, the duties and powers of the Board shall be performed and exercised by, and the property of the Board shall vest in, such person or authority as the State Government may specify by notification.

Powers of State Government to make rules.

27. The State Government may make rules for carrying out the purposes of this Act.

Repeal of Assam Act 25 of 1961 and the Meghalaya Secondary Education Act.

28. As on the date on which this Act comes into force the Assam Secondary Education Act, 1961 in its application to the State of Meghalaya and the Meghalaya Secondary Education Act shall stand repealed.

MEGHALAYA ACT 11 OF 1973

THE MEGHALAYA AMUSEMENTS AND BETTING TAX (FIRST AMENDMENT)
ACT, 1973.

(As passed by the Assembly)

(Received the assent of the Governor on the 6th May, 1973)[Published in the *Gazette of Meghalaya*, Extraordinary, dated 9th May, 1973]**An****Act**

**further to amend the Assam Amusements and Betting Tax Act, 1939 (Act 6 of 1939)
in its application to Meghalaya and the Meghalaya Amusements and
Betting Tax Act.**

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

Short title, extent and commencement. 1. (1) This Act may be called the Meghalaya Amusements and Betting Tax (First Amendment) Act, 1973.

(2) It shall extend to the whole of the State of Meghalaya.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Insertion of new section 5A in the Assam Act 6 of 1939, etc. 2. After section 5 of the Assam Amusements and Betting Tax Act, 1939 and the Meghalaya Amusements and Betting Tax Act, the following new section shall be inserted as section 5A, namely:-

“Prohibition against resale of tickets for profits and penalty thereof.

5A. (1) Notwithstanding anything contained in any law for the time being in force, a ticket for admission to an entertainment shall not be resold for profit by the holder thereof.

(2) Whoever re-sells any ticket for admission in contravention of provisions of sub-section (1) shall, on conviction before a Magistrate be liable to pay fine which may extend to two hundred rupees.

(3) Notwithstanding anything contained in section 13 of the Act, the offence punishable under this shall be cognizable and bailable.”

MEGHALAYA ACT 12 OF 1973

THE MEGHALAYA MUNICIPAL (AMENDMENT) ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 6th May, 1973)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated 9th May, 1973]

An

Act

**further to amend the Assam Municipal Act, 1956 (Assam Act XV of 1957),
in its application to the State of Meghalaya, and
the Meghalaya Municipal Act.**

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of
the Republic of India as follows:-

**Short title and
commen
-cement.**

1. (1) This Act may be called the Meghalaya
Municipal (Amendment) Act, 1973.

(2) It shall come into force at once.

**Amendment of
section 177 of the
Assam Act XV of
1957 and of the
Meghalaya
Municipal Act.**

2. In section 177 of the Assam Municipal Act, 1956 and
the Meghalaya Municipal Act :-

(i) for the words “fifty rupees” and “ten rupees”
occurring in sub-section (2) the words “five hundred
rupees” and “fifty rupees” respectively, shall be
substituted.

(ii) the “full stop” after the word “requisition” occurring
at the end of sub-section (2) shall be substituted by a
“colon’ and the following proviso shall be added at the
end namely:-

“Provided where such person continues to defaults or
fails to make such alteration or demolition of the
building after the imposition of the fine , the Magistrate
may, on an application to be made in writing by the
Board, order the alteration or demolition of the building
within a period of 30 days and on non-compliance of
such order, may authorise the Board to take all
necessary steps to alter or demolish such building and
realise the expense thereby incurred from the owners or
occupiers of the building.”

MEGHALAYA ACT 13 OF 1973
THE MEGHALAYA FINANCE ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 6th May, 1973)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated 9th May, 1973]

An

Act

to fix the rates at which the Meghalaya Agricultural Income-tax and the Meghalaya Purchase Tax shall be levied and charged for the financial years 1972-73 and 1973-74.

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

**Short title and
commen
-cement.**

1. (1) This Act may be called the Meghalaya Financial Act, 1973.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall be deemed to the have come into force on the 1st day of April, 1972.

**Rates of
Agricultural
Income-tax.**

2. The rates of Agricultural Income-tax for the year beginning on the 1st day of April, 1972 shall, for the purpose of sections 3 and 6 of the Assam Agricultural Income-tax Act, 1939 and the Meghalaya Agricultural Income-tax Act, be the rates given below :-

A. In the case of every individual, Hindu undivided or Joint Family , Firm and other Association of persons (other than companies).

	Rates
(a) On the first Rs.1, 000 of total income.	Nil
(b) On the next Rs.2, 500 of total income.	Five paise in the rupee.

(c) On the next Rs.2, 500 of total income.	Nine paise in the rupee
(d) On the next Rs.2, 500 of total income.	Fourteen paise in the rupee.
(e) On the next Rs.2, 500 of total income.	Seventeen paise in the rupee.
(f) On the next Rs. 2,500 of total income.	Twenty-one paise in the rupee.
(g) On the next Rs.5, 000 of total income.	Twenty-nine paise in the rupee.
(h) On the next Rs. 30,000 of total income.	Thirty-nine paise in the rupee
(i) On the next Rs. 50,000 of total income.	Forty-seven paise in the rupee.
(j) On the next Rs. 1, 00,000 of total income.	Fifty-nine paise in the rupee.
(k) On the balance of total income.	Sixty-two paise in the rupee.

B. In the case of every Company ,-

(a) Total income of which does not exceed Rs.1, 00,000.	
On the whole of total income ...	Forty-seven paise in the rupee.
(b) The total income of which exceeds Rs.1, 00,000 but does not exceed Rs.2, 00,000.	
On the whole of total income ...	Fifty-nine paise in the rupee.
(c) The total income of which exceeds Rs.2, 00,000.	
On the whole of the total income ...	Sixty-two paise in the rupee.

Provided always that ,-

- i. no Agricultural Income-tax shall be payable on a total Agricultural Income which does not exceed Rs.5,000;
- ii. in respect of paragraph A, the Agricultural Income-tax payable shall not exceed half the amount by which total Agricultural Income and the following limits:-
 - a) Rupees fifty-five thousand increased by one per cent of the excess of the total Agricultural Income over Rs.1,00,000 in the case of every Company the total Agricultural Income of which exceeds Rs.1,00,000 but does not exceed Rs.2,00,000.
 - b) Rupees Eighty-six thousand increased by two and half percent of the excess of the total Agricultural Income over Rs.2,00,000 in the case of every Company the total Agricultural Income of which exceeds Rs.2,00,000.

Rates of
Meghalaya
Purchase tax.

3. The rates at which the tax shall be levied and collected on the purchase of the items of the Schedule under the Meghalaya Purchase Tax Act, for the year beginning on the 1st day of April, 1972, shall be as follows:-

in respect of items 1,2 and 3 -	Three paise per rupee value of the price at which the taxable goods are purchased.
in respect of item 4 -	Two paise per rupee value of the price at which the taxable goods are purchased.

MEGHALAYA ACT, 14 OF 1973

THE MEGHALAYA REPEALING ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 8th May, 1973)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th June, 1973]

An

Act

to repeal certain enactments

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

**Short title,
extent and
commen
-cement.**

1. (1) This Act may be called the Meghalaya Repealing Act, 1973.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall be deemed to have come into force on the 1st day of April, 1973.
2. The enactments specified in the Schedule are hereby repealed to the extent mentioned in the fourth column thereof.

Savings

3. Unless a different intention appears, the repeal by this Act shall not –
 - (a) Affect the previous operation of any enactment so repealed or anything duly done or suffered thereunder ; or
 - (b) Affect any right, privilege, obligation, or liability acquired, accrued or incurred under any enactment to repealed ; or
 - (c) Affect any penalty, forfeiture or punishment incurred in respect of any offence committed against any enactments so repealed ; or
 - (d) Affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid ;

And any such investigation, legal proceeding or remedy may be initiated, instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

SCHEDULED*(See sections 2)*

Year	No	Short title	Extent of repeal
(1)	(2)	(3)	(4)
1899	2	The Indian Stamp Act, 1899	... Section 3A
		The Meghalaya Motor Vehicles Taxation Act.	Section 4A
1939	6	The Assam Amusement and Betting Tax Act, 1939 and the Meghalaya Amusements and Betting Tax Act.	Section 3B
		The Meghalaya Sales Tax Act	... Section 3A
		The Meghalaya (Sales of Petroleum and Petroleum Products, including Motor Spirit and Lubricants) Taxation Act.	Section 3A
		The Meghalaya Finance (Sales Tax) Act	... Section 3A
1962	16	The Assam Passengers and Goods Taxation Act, 1962 and the Meghalaya Passengers and Goods Taxation Act.	Section 3A
		The Meghalaya Purchase Tax Act	... Section 3A

MEGHALAYA ACT 15 OF 1973

THE INDIAN STAMP (MEGHALAYA AMENDMENT) ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 8th May, 1973)[Published in the *Gazette of Meghalaya*, Extraordinary,
dated 30th June, 1973]**An****Act****Further to amend the Indian Stamp Act, 1899 (Act II of 1899), in its application to Meghalaya.**

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

- | | |
|--|---|
| Short title, extent and comment. | <p>1. (1) This Act may be called the Indian Stamp (Meghalaya Amendment) Act, 1973.</p> <p>(2) It shall be deemed to have come into force on the 1st day of April, 1973.</p> |
| Insertion of a new section in Certain Act II of 1899. | <p>2. After section 3 of the Indian Stamp Act, 1899 the following shall be inserted as section 3A, namely :-</p> |
| “Surcharge on Stamp Duty. | <p>3. A. (1) There shall be charged, levied and paid to the Government of Meghalaya, besides due payable under any law for the time being in force including section 3 of this Act , a Surcharge, hereinafter referred to as Stamp Surcharge on the instruments mentioned in the following items of Schedule I to this Act, namely:-</p> <p style="text-align: center;">Item Nos.1-10,12,15-20,22-26,28,29,31-36,38-46,48,50,51,54-61 and 63-65 ;</p> <p> Provided that, the surcharge shall not be payable in respect of instruments, exempted by section 3.</p> <p>(2) The rate of Stamp Surcharge shall be twenty-five paise per instrument.</p> |

(3) The Stamp Surcharge, shall be payable as if it were a duty under section 3 and the provisions of this Act, including the rules thereunder shall accordingly apply ; and the authorities for the time being empowered to collect and enforce payment of stamp duty shall , unless otherwise provided for by or under the Act, within their respective jurisdiction for purpose of stamp duty accordingly collect and enforce payment of Stamp Surcharge:

Provided that the Government of Meghalaya may, for facilitating implementation, by notification, direct that in any case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of the section and as may be specified in such notification.

(4) Notwithstanding anything contained in sub-section (3), the Government of Meghalaya may make rules generally for securing the payment of the Stamp Surcharge and carrying into effect the provisions of sub-sections (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts or the Stamp Surcharge.”

MEGHALAYA ACT 16 OF 1973

THE MEGHALAYA MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 8th May, 1973)[Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th June, 1973]**An****Act****further to amend the Meghalaya Motor Vehicles Taxation Act**

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

**Short title and
commen-
-cement.**

1. (1) This Act may be called the Meghalaya Motor Vehicles Taxation (Amendment) Act, 1973.

(2) It shall deemed to have come into force on the 1st day of April, 1973.

**Insertion of new
Section 4A.**

2. After Section 4 of the Meghalaya Motor Vehicles Taxation Act, the following new section shall be inserted as section 4A, namely :-

4A. (1) There shall be charged, levied and paid to the State Government besides the tax payable under section 4, surcharge, hereinafter referred to as Motor Vehicles Surcharge, on all Motor Vehicles described in Articles I,II and III of Part A of the first Schedule to this Act.

(2) The rate of Motor Vehicles Surcharge on any Motor Vehicle shall be ten percent of the tax for such a Motor Vehicle under section 4:

Provided that the amount of Motor Vehicles Surcharge payable under sub-section (1) shall be rounded off to the nearest rupee.

(3) The motor Vehicles Surcharge shall be payable as if it were a tax under section 4 and the provisions of this Act including the rules thereunder shall accordingly apply ; and the officers appointed under clause (1) of section 2 shall , within their respective jurisdiction enforce and collect payment of Motor Vehicles Surcharge ;

Provided that the State Government may, for facilitating implementation, by notification, direct that in any case or case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of this section and as may be specified in such notification.

(4) Notwithstanding anything contained in sub-section (3), the State Government may, subject, to condition of previous publication, make rules generally for carrying into effect the purposes of sub-sections (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts of the Motor Vehicles Surcharge.”

MEGHALAYA ACT 17 OF 1973

THE MEGHALAYA PURCHASE TAX (AMENDMENT) ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 24th June, 1973)[Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th June, 1973]**An****Act****further to amend the Meghalaya Purchase Tax Act**

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

**Short title and
commen
-cement.**

1. (1) This Act may be called the Meghalaya Purchase Tax (Amendment) Act, 1973.

(2) It shall deemed to have come into force on the 1st day of April, 1973.

**Insertion of
new section
3A.**

2. After section 3 of the Meghalaya Purchase Tax Act, the following shall be inserted as section 3A namely:-

=

**“Surcharge on
purchase.**

3. A. (1) Subject to the provisions of this section every dealer shall be liable to pay in addition to tax under section 3 and any other dues payable under any law for the time being in force, a surcharge, hereinafter referred to as Purchase Surcharge, on his purchases of taxable goods.

(2) The rate of Purchase Surcharge on any purchase shall be one per centum of the amount of tax payable under this Act in respect of the said purchase;

Provided that this Surcharge shall not apply in respect of goods declared to be of special importance under section 14 of the Central Sales Tax Act, 1956, if the ceiling rates as prescribed under section 15 (A) of the aforesaid Act has been reached :

Central Act
74 of 1954

Provided further that the amount of Purchase Surcharge payable by a dealer for any return period as prescribed under sub-section (1) of section 7 shall be rounded off to the nearest rupee.

(3) The Purchase Surcharge shall be payable as if it were a tax under section 3, and the provisions of this Act including the rules thereunder but not including the second proviso to sub-section (1) of section 3 shall accordingly apply ; and the authorities for the time being empowered to collect and enforce payment of the said tax, under section 3 shall, unless otherwise provided for by or under this Act within their respective jurisdiction for the purpose of the said tax accordingly collect and enforce payment of the Purchase Surcharge :

Provided that the State Government may, for facilitating implementation, by notification, direct that in any case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of this section and as may be specified such notification.

(4) Notwithstanding anything contained in sub-section (3), the State Government may make rules generally for securing the payment of the Purchase Surcharge and carrying into effect the provisions of sub-sections (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts of the Purchase Surcharge.”

MEGHALAYA ACT 18 OF 1973

THE MEGHALAYA SALES TAX (AMENDMENT) ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 24th June , 1973)[Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th June, 1973]**An****Act****further to amend the Meghalaya Sales Tax Act**

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

Short title and comment. 1. (1) This Act may be called the Meghalaya Purchase Tax (Amendment) Act, 1973.

(2) It shall deemed to have come into force on the 1st day of April, 1973.

Insertion of new Section 3A. 2. After section 3 of the Meghalaya Sales Tax Act, the following shall be inserted as section – 3A, namely:-

“Surcharge on sales. 3. A. (1) Subject to the provisions of this section, every dealer, liable to pay tax under section 3, shall be liable to pay, in addition to such tax and any other dues payable under law for the time being in force, a surcharge, hereinafter referred to as Sales Surcharge, on his sales.

(2) The rate of Sales Surcharge on any sale shall be one per centum of the amount of tax payable under this Act in respect of the said sale :

Provided that this Surcharge shall not apply in respect of goods declared to be of special importance under section 14 of the Central Sales Tax Act, 1956, , if the ceiling rates as prescribed under section 15 (A) of the aforesaid Act has been reached :

Provided further that the amount of Sales Surcharge payable by a dealer for any returns period as prescribed under sub-section (1) of section 16 shall be rounded off to the nearest rupee.

Central Act
74 of 1956

(3) The Sales Surcharge shall be payable as if it were a tax under section 3 and the provisions of this Act including the rule thereunder but not including the proviso to sub-section (1) of section 4 and sub-section (2) of section 37A of this Act shall accordingly apply; and the authorities for the time being empowered to collect and enforce payment of the said tax under section 3 shall , unless otherwise provided for by or under this Act, within their respective jurisdiction for the purpose of the said tax accordingly collect and enforce payment of the Sales Surcharge;

Provided that the State Government may, for facilitating implementation, by notification, direct that in any case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of this section and as may be specified in such notification.

(4) Notwithstanding anything contained in sub-section (3), the State Government may make rules generally for securing the payment of the Sales Surcharge and carrying into effect the provisions of sub-sections (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts of the Sales Surcharge.”

MEGHALAYA ACT 19 OF 1973

THE MEGHALAYA FINANCE (SALES TAX) (AMENDMENT) ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 24th June, 1973)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th June, 1973]

An

Act

further to amend the Meghalaya Finance (Sales Tax) Act.

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

**Short title and
commen
-cement.**

1. (1) This Act may be called the Meghalaya Finance (Sales Tax) (Amendment) Act, 1973.

(2) It shall be deemed to have come into force on the 1st April, 1973.

**Insertion of
new section 3A
in the
Meghalaya
Finance (Sales
Tax) Act.**

2. After section 3 of the Meghalaya Finance (Sales Tax) Act, the following shall be inserted as Section 3A, namely:-

**“Surcharge on
sales**

3. A. (1) Subject to the provisions of this section, every dealer shall be liable to pay, in addition to tax under section 3 and any other dues payable under any law for the time being in force, a surcharge, hereinafter referred to as Sales Surcharge, on his sales of taxable goods.

(2) The rate of Sales Surcharge on any sale shall be one per centum of the amount of tax payable under this Act in respect of the said sale ;

Provided that this surcharge shall not apply in respect of goods declared to be of special importance under section 14 of the Central Sales Tax Act, 1956 if the ceiling rates as prescribed under section 15 (A) of the aforesaid Act has been reached :

Provided further that the amount of Sale Surcharge payable by a dealer for any return period as prescribed under sub-section (1) of section 8 shall be rounded off to the nearest rupee.

(3) The Sales Surcharge shall be payable as if it were a tax under section 3 and the provisions of this Act including the rule thereunder but not including the proviso to section 3 of and sub-section (2) of section 24A of this Act shall accordingly apply; and the authorities for the time being empowered to collect and enforce payment of the said tax under section 3 shall ,unless otherwise provided for by or under this Act, within there respective jurisdiction for the purpose of the said tax accordingly collect and enforce payment of the Sales Surcharge;

Provided that the State Government may, for facilitating implementation, by notification, direct that in any case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of this section and as may be specified in such notification.

(4) Notwithstanding anything contained in sub-section (3), the State Government may make rules generally for securing the payment of the Sales Surcharge and carrying into effect the provisions of sub-sections (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts of the Sales Surcharge.”

MEGHALAYA ACT 20 OF 1973

THE MEGHALAYA AMUSEMENT AND BETTING TAX (SECOND AMENDMENT) ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 24th June, 1973)[Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th June, 1973]**An****Act**

further to amend the Assam Amusement and Betting Tax Act, 1939 (Assam Act 6 of 1939) in its application to the Meghalaya and Meghalaya Amusement and Betting Tax Act.

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

**Short title and
commen
-cement.**

1. (1) This Act may be called the Meghalaya Amusement and Betting Tax (Second Amendment) Act, 1973.

(2) It shall be deemed to have come into force on the 1st April, 1973.

**Insertion of
new Section
3B.**

2. After section 3A of the Assam Amusements and Betting Tax Act, 1939, and the Meghalaya Amusements and Betting Tax Act, the following shall be inserted as Section 3B, namely:-

**“Surcharge on
sales.**

3. B. (1) There shall be charged, levied and paid to the Government of Meghalaya, besides dues payable under any law for the time being in force including sections 3 and 3A of this Act, a surcharge, hereinafter referred to as Entertainments Surcharge, on all entertainments payments for admission to which are subject to entertainments tax.

(2) The rate of Entertainments Surcharge on any entertainments shall be 10 (ten) paise per individual admitted to the entertainment.

(3) The Entertainments Surcharge shall be payable as if it were a tax under section 3 and the provisions of this Act including the rules thereunder shall accordingly apply; and the authorities for the time being empowered to collect and enforce payment of entertainments tax shall unless otherwise provided for, by or under this Act, within their respective jurisdiction for purposes of entertainments tax accordingly collect and enforce payment of Entertainments Surcharge;

Central Act
74 of 1975

Provided that the Government of Meghalaya may, for facilitating implementation, by notification, direct that in any case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of this section and as may be specified in such notification.

(4) Notwithstanding anything contained in sub-section (3), the Government of Meghalaya may make rules generally for securing the payment of the Entertainments Surcharge and carrying into effect the provisions of sub-sections (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts of the Entertainments Surcharge.”

MEGHALAYA ACT 21 OF 1973

THE MEGHALAYA PASSENGERS AND GOODS TAXATION (AMENDMENT)
ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 24th June, 1973)[Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th June, 1973]**An****Act**

further to amend the Assam Passengers and Goods Taxation Act, 1962 (Assam Act 16 of 1962), in its application to Meghalaya and the Meghalaya Passengers and Goods Taxation Act.

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

**Short title and
commen-
-cement.**

1. (1) This Act may be called the Meghalaya Amusement and Betting Tax (Second Amendment) Act, 1973.

(2) It shall be deemed to have come into force on the 1st April, 1973.

**Insertion of
new
section 3A .**

2. After section 3 of Assam Passengers and Goods Taxation Act, and the Meghalaya Passengers and Goods Taxation Act, the following shall be inserted as Section 3A, namely:-

**“Surcharge on
sales.**

3. A. (1) There shall be levied , charged and paid to the State Government, besides any dues payable under any law for the time being in force including sections 3 and 4 of this Act, a surcharge, hereinafter referred to as Passengers Surcharge, on all fares payments in respect of all passengers carried in a taxable vehicle.

(2) The rate of Passengers Surcharge on any Passenger shall be five per centum of the rupee value of the fair in of the passenger, the amount of the Surcharge in case of each passenger being rounded off to the next higher multiple of ten paise:

Provided that no Surcharge shall be payable in respect of any passenger if the fare is less than one rupee.

(3) The Passengers Surcharge shall be payable as if it were a tax under section 3 of this Act, and the provisions of this Act including the rules thereunder but not including the proviso to section 4 of this Act shall accordingly apply; and the authorities for the time being empowered to collect and enforce payment of the said tax under section 3 shall , unless otherwise provided for by or under this Act, within their respective jurisdiction for the purposes of the said tax accordingly collect and enforce payment of the **Passengers Surcharge**:

Provided that the State Government may, for facilitating implementation, by notification, direct that in any case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of this section and as may be specified in such notification.

(4) Notwithstanding anything contained in subsection (3), the State Government may make rules generally for securing the payment of the Passengers Surcharge and carrying into effect the provisions of subsections (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts of the Passengers Surcharge.”

MEGHALAYA ACT 22 OF 1973

THE MEGHALAYA (SALES OF PETROLEUM AND PETROLEUM PRODUCTS INCLUDING MOTOR SPIRIT AND LUBRICANTS) TAXATION (AMENDMENT) ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 24th June, 1973)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th June, 1973]

An

Act

further to amend the Meghalaya (Sales of Petroleum and Petroleum Products, including Motor spirit and Lubricants) Taxation Act.

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

Short title and comment. 1. (1) This Act may be called the Meghalaya (Sales of Petroleum and Petroleum Products, including Motor Spirit and Lubricants) Taxation (Amendment) Act, 1973.

(2) It shall be deemed to have come into force on the 1st April, 1973.

Insertion of new section 3A. 2. After section 3 of the Meghalaya (Sales of Petroleum and Petroleum and Petroleum Products, including Motor Spirit and Lubricants) Taxation Act, the following shall be inserted as section 3A, namely:-

“Surcharge on sales. 3A. (1) Subject to the provisions, of this section every dealer shall be liable to pay, in addition to tax under section 3 and any other dues payable under any law for the time being in force, a surcharge, hereinafter referred to as Sales Surcharge, on his sales of taxable goods.

(2) The rate of Sales Surcharge on any sale shall be one per centum of the rupee of the amount of the tax payable under this Act in respect of the said sale:

Provided that this surcharge shall not apply in respect of goods declared to be of special importance under section 14 of the Central Sales Tax Act, 1956, if the ceiling rates as prescribed under section 15 A, of the aforesaid Act has been reached;

*Central Act
74 of 1956.*

Provided that the amount of Sales Surcharge payable by a dealer for any return period as prescribed under this Act shall be rounded off to the nearest rupee.

(3) The Sales Surcharge shall be payable as if it were a tax under section 3 of this Act, and the provisions of this Act including the rules thereunder shall accordingly apply; and the authorities for the time being empowered to collect and enforce payment of the said tax under section 3 shall , unless otherwise provided for by or under this Act, within their respective jurisdiction for the purpose of the said tax accordingly collect and enforce payment of the Sales Surcharge:

Provided that the State Government may, for facilitating implementation, by notification, direct that in any case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of this section and as may be specified in such notification.

(4) Notwithstanding anything contained in sub-section (3), the State Government may make rules generally for securing the payment of the Sales Surcharge and carrying into effect the provisions of sub-sections (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts of the Sales Surcharge.”

MEGHALAYA ACT 23 OF 1973

THE MEGHALAYA APPROPRIATION (NO.III) ACT, 1973

(As passed by the Assembly)

(Received the assent of the Governor on the 7th August, 1973)[Published in the *Gazette of Meghalaya*, Extraordinary, dated 11th August, 1973]**An****Act***to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1973-74.*

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

- | | |
|---|--|
| Short title | 1. (1) This Act may be called the Meghalaya Appropriation (No.III) Act, 1973. |
| Withdrawal of Rs.53, 95,499 from and out of the Consolidated Fund of Meghalaya for the financial year 1973-74. | 2. From the out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of fifty-three lakhs, ninety-five thousand, for hundred and ninety-nine rupees towards defraying the several charges which will come in course of payment during the financial year 1973-74 in respect of the services specified in column (2) of the Schedule. |
| Appropriation. | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		Total
		Voted by the Assembly	Chaired on the Consolidated Fund	
		Rs.	Rs.	Rs.
10	General Administration - I - Heads of States and Ministers	1,29,240	...	1,29,240
16	Jails	1,53,356	...	1,53,356
17	Police	1,03,000	...	1,03,000
18	Education (General)	21,46,153	...	21,46,153
	Miscellaneous ,Social and Developmental Organisation -			
48	-Do- Other Miscellaneous Organisation – VI – Directorate of Social Welfare.	1,10,000	...	1,10,000
50	-Do- VIII – Town and Country Planning Organisation.-	2,50,500	...	2,50,000
58	Famine Relief	10,69,500	...	10,69,500
63	Miscellaneous – I – Expenditure on Account of State Prisoners and Detenus, etc.	5,253	...	5,253
72	Extraordinary Charges	3,000	...	3,000
	Capital Outlay on Industrial and Economic Department :-			
75	-Do- I- Investment in other Commercial and Industrial Undertakings.	10,01,000	...	10,01,000
78	Capital Outlay on Public Works outside the Revenue Account.	1,50,000	...	1,50,000
	Loans and Advance by State Government.			
83	III – Agricultural Loans	1,75,000	...	1,75,000
	Total	53,95,499	...	53,95,499

MEGHALAYA ACT 24 OF 1973

**THE MEGHALAYA BOARD OF SCHOOL EDUCATION (AMENDMENT) ACT,
1973.**

(Received the assent of the Governor on the 24th August, 1973)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated the 29th August, 1973]

An

Act

to amend the Meghalaya Board of School of Education Act, 1973

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

- | | |
|---|--|
| Short title and commencement | <p>1. (1) This Act may be called the Meghalaya Board of School of Education (Amendment) Act, 1973.</p> <p>(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.</p> |
| Amendment of section 15 of Meghalaya Act 10 of 1973. | <p>2. In the Meghalaya Board of School Education Act, 1973, section 15,-</p> <p>(i) The comma “(,)” after the abbreviation “Ltd” shall be omitted and between the abbreviation “Ltd” and the word “as” the words “or any of the Nationalised Banks” followed by a comma “(,)” shall be inserted ;</p> <p>(ii) The full stop “(.)” at the end shall be substituted by a colon “(:)” ; and</p> <p>(iii) The following shall be inserted as proviso to the section, namely :-</p> |

“Provided that it will be not necessary for all the moneys to be kept in any one Bank or Treasury.”

MEGHALAYA ACT 25 OF 1973**(As passed by the Assembly)**(Received the assent of the Governor on the 24th August, 1973)[Published in the *Gazette of Meghalaya*, Extraordinary, dated the 29th August, 1973]**THE MEGHALAYA APPROPRIATION (No. IV) ACT, 1973**

An

Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1973-74.

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

- | | |
|--|--|
| Short title | 1. (1) This Act may be called the Meghalaya Appropriation (No. IV) Act, 1973. |
| Withdrawal of Rs.12,40,892 from and out of the Consolidated Fund of Meghalaya for the financial year 1973-74. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of twelve lakhs, forty thousand, eight hundred and ninety-two rupees towards defraying the several charges which will come in course of payment during the financial year 1973-74 in respect of the services specified in column (2) of the Schedule. |
| Appropriation. | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		Total
		Voted by the Assembly	Chaired on the Consolidated Fund	
		Rs.	Rs.	Rs.
11	General Administration – II – Secretariat and Attached Offices.	...	26,000	26,000
12	General Administration – III – Commissioners and District Administration	74,152	...	74,152
22	Miscellaneous Departments-V- Civil Supplies Departments.	26,355	...	26,355
29	Agricultural	1,00,000	...	1,00,000
32	Animal Husbandry	5,00,000	...	5,00,000
67	Miscellaneous –V- Expenditure on Displaced persons.	4,15,385	...	4,15,385
	Loans and Advances by State Government-			
	VII, Loans to Displaced persons	99,000	...	99,000
	Total	12,14,892	26,000	12,40,892

MEGHALAYA ACT 26 OF 1973

**THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES)
(AMENDMENT) ACT, 1973**

(As passed by the Assembly)

(Received the assent of the Governor on the 20th December, 1973)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated the 27th December, 1973]

An

Act

to amend the Meghalaya (Ministers' Salaries and Allowances) Act, 1973

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

- Short title**
1. (1) This Act may be called the Meghalaya (Ministers' Salaries and Allowances) (Amendment) Act, 1973.
 - (2) It shall be deemed to have come into force on the Twenty-first day of January, 1972.
- Amendment of section 4 of Meghalaya Act 4 of 1972**
2. In the Meghalaya (Minister's Salaries and Allowances) Act, 1972,-
in the fifth line of section 4 for the word "two" occurring between the words "rupees" and "hundred" the word "three" shall be substituted and shall be deemed always to have been substituted.

MEGHALAYA ACT 27 OF 1973

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKERS AND DEPUTY
SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1973**

(As passed by the Assembly)

(Received the assent of the Governor on the 20th December, 1973)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated the 27th December, 1973]

An

Act

**to amend the legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries
and Allowances) Act, 1973**

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

**Short title
and
commencement.**

1. (1) This Act may be called Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1973.

(2) It shall be deemed to have come into force on the Twenty-first day of January, 1972.

**Amendment of
section 4 of
Meghalaya Act
2 of 1972**

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972,-

in the fifth line of section 4 for the word “two” occurring between the words “rupees” and “hundred” the word “three” shall be substituted and shall be deemed always to have been substituted.

MEGHALAYA ADAPTATION OF LAWS ORDERS (No.1), 1973

In exercise of the powers conferred by section 79 of the North-Eastern Areas (Re-organisation) Act, 1971 (Central act 81 of 1971), the Government of Meghalaya hereby makes the following order, namely:-

1. (1) This order may be called the Meghalaya Adaptation of Laws order (No.1), 1973.

(2) It shall be deemed to have come into force on the 21st day of January, 1972.

2. In their application to Meghalaya or any part thereof, the following Laws, namely:-

- i) The rules for the Administration of Justice and Police in the Khasi and Jaintia Hills District, dated 19th March, 1973;
- ii) The rules for the Administration of Justice and Police in the Garo Hills District, dated 29th March 1937 ;
- iii) The Khasi Syiemships (Administration) of Justice) Order, 1950, dated 25th January, 1950 ;
- iv) The United Khasi-Jaintia Hills, Autonomous District (Administration of Justice) Rules, 1953, dated 24th March, 1955 ;
- v) The Garo Hills Autonomous District (Administration of Justice) Rules, 1953, dated 24th March, 1955 ;
- vi) The Assam High Court (Jurisdiction over District Council Courts) Order, 1954, dated 16th January, 1954. The Assam Services Discipline and Appeal Rules, 1964 ;
- vii) The Assam Services Discipline and Appeal Rules, 1964 ;
- viii) The Assam Civil Services (Conduct) Rules, 1965 ;
- ix) Assam Fundamental Rules and Subsidiary Rules ;
- x) The Assam Services (Pension) Rules, 1969 ;
- xi) The Assam Services (Revision of Pay) Rules, 1964 ;
- xii) The Treasury Rules (Assam) ;
- xiii) The Assam Financial Rules including the Assam Contingency and Budget Manual ; and
- xiv) The Delegation of Financial Powers Rules, 1960 ;
- xv) The Assam Autonomous District (Constitution of District Councils) Rules, 1969.
- xvi) The Assam Local Audit Manual ;

shall, unless the context otherwise requires, have effect and deemed to have had effect as if references therein to the State Government, Government, Government Department, authorities or Gazette mentioned in the first column of the Table hereunder set out were references to the State Government, Government, Government Department, authorities or Gazette mentioned opposite to that in the second column of the Table.

Table

Column 1	Column 2
1. Governor of Assam	1. Governor of Meghalaya
2. Assam	2. Meghalaya.
3. Government of Assam, Assam Government or the State Government of Assam.	3. Government of Meghalaya.
4. State of Assam or Assam State	4. State of Meghalaya.
5. Deputy Commissioner, Additional Deputy Commissioner, Assistant to Deputy Commissioner.	5. Deputy Commissioner, Additional Deputy Commissioner, Assistant to Deputy Commissioner appointed by the Government of Meghalaya.
6. Advocate General of Assam	6. Advocate General of Meghalaya.
7. Government Advocate appointed by the Government of Assam.	7. Government Advocate appointed by the Government of Meghalaya.
8. Assam Gazette	8. Gazette of Meghalaya.
9. The Appointment Department	9. The Personnel Department.
10. Assam Public Service Commission.	10. As and on from the 14 th day of September, 1972-Meghalaya Public Service Commission.

3. (1) References to the “Assam High Court” in any of the law mentioned in clause 2, shall be construed as referring to the “Guwahati High Court (the High Court of Assam, Nagaland, Meghalaya, Manipur and Tripura);” and

(2) references to any Government Departments or authorities , other than those specified in the Table in clause 2 , shall be construed as referring to the corresponding Government Departments or authorities in Meghalaya or to such Government Departments or authorities exercising corresponding power or authority in Meghalaya.

THE MEGHALAYA ADAPTATION OF LAWS ORDER (No.2), 1973

Whereas by section 79 of the North – Eastern Areas (Re-organisation) Act, 1971 (Central Act 81 of 1971), for the purposes of facilitating the application of any law in relation to the State of Meghalaya, the Government of the State of Meghalaya as the appropriate Government is empowered to make such adaptations and modifications of the law whether by way of repeal or amendment, as may be necessary or expedient;

Now, therefore, in exercise of the power aforesaid, the Government of the State of Meghalaya hereby makes the following Order namely –

1. (1) This Order may be called the Meghalaya Adaptation or Laws Order (No.2), 1973.

(2) It shall be deemed to have come into force on the Sixth day of April, 1973.

2. As on and from the **Sixth** day of April, 1973 the Shillong Civil Courts and Laws Act, 1947 (Act 8 of 1947) with the amendments to which it has been subjected to before the 21st day of January, 1972 shall, until altered, repealed or amended by a competent Legislature or other competent authority have effect subject to the following adaptations and modifications, namely –

The words “State Government” and “Official Gazette” wherever they occur shall stand unmodified and shall mean the Government of Meghalaya and the *Gazette of Meghalaya* respectively.

Section 1 - *Omit* sub-section (2)

Section 2 - *Omit* clause (a)

Section 5 - For the words “District Judge of the Assam Valley Districts” *substitute* “District Judge of the District of Shillong”.

Section 6 - (i) In clause (a), for the words commencing with “date on which this Act comes into force” and ending with “or the Governor” *substitute* **Sixth** day of April, 1973 before the Court of District Judge, and Assistant District Judge, L.A.D., Guwahati”.

(ii) In clause (b), for the words commencing with “Deputy or Additional” Deputy Commissioner and ending with the words “or the Governor” *substitute* “District Judge and Assistant District Judge, L.A.D. Guwahati” and for the words “date this Act comes into force” occurring at the end of this clause *substitute* said day of **Sixth** April 1973.”

THE MEGHALAYA ADAPTATION OF LAWS ORDER (No.3), 1973

WHEREAS, by Section 79th of the North-Eastern Areas (Re-organisation) Act, 1971 (Central Act No.81 of 1971), for the purpose of facilitating the application of any law by relation to the State of Meghalaya, the Government of the State of Meghalaya as the appropriate Government is empowered by Order, to make such adaptations and modifications of the law, whether by way of repeal or amendment, as may be necessary or expenditure ;

NOW, THEREFORE, in exercise of the power aforesaid, the Government of the State of Meghalaya hereby makes the following Order namely:-

1. (1) This Order may be called the State of Meghalaya Adaptation of Laws Order (No.3), 1973.

(2) It shall be deemed to have come into force on the 21st day of January, 1972.

2. In this Order,-

(a) “appointed day” means the 21st day of January, 1972 ;

(b) “existing law” means any law in force immediately, before the appointed day in the whole or any part of the territories now comprised in the State of Meghalaya and includes any rule, order, bye-law, scheme, notification or other instrument made under any such law but does not include any law relating to a matter enumerated in the Union list ;

(c) “Meghalaya” means the State of Meghalaya formed under Section 5 of the North-Eastern Areas (Re-organisation) Act, 1971.

3. As from the appointed day, the existing laws mentioned in the Schedule to this Order, with the amendments to which they have been subjected before the appointed day and which are for the time being applicable to Meghalaya or any part thereof, shall, until altered, repealed or amended by a competent Legislature or other competent authority, have effect, subject to the adaptations or modifications directed by that Schedule, or, if it is so directed shall stand repealed.

4. Whenever an expression mentioned in column (1) of the Table hereunder printed occurs in any existing law mentioned in the Schedule to this Order, then unless that expression is by this Order expressly directive to be otherwise adapted or modified or to stand unmodified or to be omitted, there shall be substituted therefore the expression set opposite to it in column (2) of the Table, and there shall also be made in any sentence in which the expression occurs such consequential amendment as the rules of grammar may require.

TABLE

(1)	(2)
1. Assam or Meghalaya	... Meghalaya.
2. Governor, Governor of Assam or Governor of Assam exercising his functions as Governor in relation to Meghalaya.	... Governor of Meghalaya.
3. Official Gazette	... "Official Gazette", which expression shall stand unmodified and shall mean the Gazette of Meghalaya but wherever the words "notification in the" preceded it the expression "in the Official Gazette" shall be omitted.
4. State, the State, the State of Assam and the Assam State (except where it occurs in the expressions. State Government of Assam or Government of Meghalaya).	... Meghalaya.
5. Government State Government, State Government of Assam, Assam Government, Government of Assam or Government of Meghalaya.	... Government of Meghalaya.

5. (1) Where in the short title of any of the existing laws mentioned in the Schedule to this Order, the expression "Assam", "Bengal" or "Eastern Bengal and Assam" occurs, shall be substituted therefore the word "Meghalaya", and the year of the Act occurring at the end of the short title shall be omitted.

(2) References by its short title to any such law as is referred to in sub-paragraph (1) in any other law shall be construed as reference to such law as amended by that sub-paragraphs.

6. Any reference in any existing law specified in the Schedule to this order to a law which is not force in Meghalaya or any part thereof shall be construed as a reference to the corresponding law if any, in force in Meghalaya or part thereof as the case may be.

7. The provisions of this order which have the effect of modifying any existing law so as to alter the manner in which, the authority by which, or the law under or in accordance with which, any powers are exercisable, shall not render invalid any notification order, commitment, attachment, bye-law, rule or regulation duly made or issued, or anything duly done before the appointed day and any such notification, order, commitment, attachment, bye-law, rule, regulation or thing may be revoked, varied, or undone in the like manner to the like extent and in the like circumstances as if it had been made , issued on done after the commencement of this order by the competent authority and under and in accordance with the provisions then applicable to such a case.

8. Save as is otherwise provided by this Order, all powers which under any law in force in Meghalaya or any part thereof were, immediately before the appointed day, vested in or exercisable by any person or authority shall continue to be so vested or exercisable until other provision is made by Legislature or Authority empowered to regulate the matter in question.

9. Nothing in this order shall effect the previous operation of, or anything duly done or suffered under any existing law or any right, privilege, obligation, or liability already acquired, accrued or incurred under any such law or any penalty, forfeiture or punishment incurred in respect of any offence already committed against any such law.

10. Any court, tribunal or authority required or empowered to enforce any law in force in Meghalaya or part thereof immediately before the appointed day shall, notwithstanding that this order makes no provision or insufficient provision for the adaptation of the law, construe the law with all such adaptations as are necessary for the purpose facilitating its application.

THE SCHEDULE

(See para, 3)

(a) CENTRAL ACTS

1. The Interest Act, 1839 (32 of 1839).
2. The Judicial Offices' Protection Act, 1850 (18 of 1850)
3. The Caste Disabilities Removal Act, 1850 (21 of 1850)
4. The Public Servants' Inquiries Act, 1850 (37 of 1850).
5. The Indian Toils Act, 1851 (8 of 1851).
6. The Hindu Widows' Re-marriage Act, 1856 (15 of 1856).
7. The Societies Registration Act, 1860 (21 of 1860).
8. The Converts' Marriage Dissolution Act, 1866 (21 of 1866).
9. The Indian Divorce Act, 1869 (Act 4 of 1869).

Section 2 – for “This Act extends to the whole of India except the State of Jammu and Kashmir” substitute, “This Act extends so the whole of Meghalaya”.

Section 3.- In clause (c) of sub-section (1), for “Manipur and Tripura” substitute “Meghalaya, Manipur and Tripura”.

10. The Court Fees Act, 1870 (7 Of 1870)

After section IA, *insert-*

“1B. Power to modify Act. - It extends to Meghalaya with such exceptions or modifications as are in force :

Provided that the Government of Meghalaya may, by notification, direct that this Act shall apply to or in relation to any court in Meghalaya or any part thereof with such exceptions or modification as may be specified in the notification.”

11. The Cattle Trespass Act, 1871 (1 of 1871).
12. The Pensions Act, 1871 (23 of 1871).
13. The Indian Christian Marriage Act, 1872 (Act 15 of 1872).

Section 1.- For the second paragraph, substitute “It extends to the whole of Meghalaya”.

14. The Married Women’s Property Act, 1874 (3 of 1874).
15. The Opium Act, 1879 (Act 1 of 1878).

Section 1.- For the words “Whole of India Except the State of Jammu and Kashmir” substitute “Whole of Meghalaya”.

16. The Indian Treasure Trove Act, 1878 (6 of 1878).
17. The Elephants’ Preservation Act, 1879 (6 of 1879).
18. The Hackney Carriage Act, 1879 (14 of 1879).
19. The Religious Societies Act, 1880 (Act 1 of 1880)

Section 1.- For the second paragraph, substitute “It extends to the whole of Meghalaya.”

20. The Vaccination Act, 1880 (13 of 1880).
21. The Municipal Taxation Act, 1881(11 of 1881).
22. The Land Improvement Loans Act, 1883 (19 of 1883).

Section 1.- For sub-section (2), *substitute* “This Act extends to the whole of Meghalaya.”

23. The Agriculturists’ Loans Act, 1884 (12 of 1884).

Section 2.- For section 2- *substitute* “2. This Act extends to the whole of Meghalaya.”

24. The Revenue Recovery Act, 1890 (1 of 1890)
25. The Partition Act, 1893 (4 of 1893).
26. The Prisons Act, 1894 (9 of 1894).
27. The Indian Fisheries Act, 1897 (4 of 1897).
28. The Lepers Act, 1898 (3 of 1898).
29. The Stamp Act, 1899 (2 of 1899).

After section 1, *insert-*

IA. Power to modify Act.- It extends to Meghalaya with such exceptions or modifications as are force :

“Provided that the Government of Meghalaya may, by notification, direct that the Act shall apply in Meghalaya or any part thereof with such exceptions, restrictions and modifications, as may be specified in the notification.”

30. The Government Buildings Act, 1899 (4 of 1899).
31. The Prisoners Act, 1900 (3 of 1900).
32. The Indian Registration Act, 1908 (16 of 1908).

After section 1, *insert-*

IA. Power to modify Act.- It extends to Meghalaya with such exceptions or modifications as are in force :

“Provided that the Government of Meghalaya may, by notification, direct that this Act shall apply in Meghalaya or any part thereof with such exceptions, restrictions and modifications, as may be specified in the notification.”

33. The Anand Marriage Act, 1909 (7 of 1909).
34. The Destructive Insects and Pests Act, 1914 (2 of 1914).
35. The Local Authorities Loans Act, 1914 (9 of 1914).
36. The Hindu Disposition of Property Act, 1916 (15 of 1916).
37. The Destruction of Records Act, 1917 (5 of 1917).
38. The Local Authorities Pensions and Gratuities Act, 1919 (1 of 1919).
39. The Identification of Prisoners Act, 1920 (33 of 1920).
40. The Provident Funds Act, 1925 (19 of 1925).
41. The Indian Succession Act, 1925 (39 of 1925).
42. The Hindu Inheritance Removal of Disabilities Act, 1928 (12 of 1928).
43. The Child Marriage Restraint Act, 1929 (19 of 1929).
44. The Parsi Marriage and Divorce Act, 1936 (2 of 1936).
45. The Dissolution of Muslim Marriages Act, 1939 (8 of 1939).

(b) BENGAL REGULATIONS, ETC.

1. The Bengal Alluvion and Diluvion Regulation, 1825 (Bengal Regulation 2 of 1825).

Section 4.- First proviso – For “under the provisions of Regulation 2, 1819 or of any other regulation in force” *substitute* “under any law for the time being in force”.

Regulations under the Government of India Acts of 1870 and 1915.

2. Assam Local Rates Regulation, 1879 (Regulation 3 of 1879).

Section 1.- For Section 1,- substitute –

“1 (1) This Regulation may be called the Meghalaya Local Rates Regulation.

(2) It extends to the whole of Meghalaya but shall come into force in the Khasi Hills District and Jaintia Hills District only on such date as the Government of Meghalaya may, by notification, appoint.

Section 2.- Omit clause (4).

In clause (5), in sub-clause (b), Omit, “is situate in any place other than the permanently settled portions of Cachar and Goapara and the same”. Omit sub-clause (d) and in the provision,omit or sub clause (d)”.

Section 8.- For Section 8,substitute –

“8. An appeal from the order of any officer appointed under section 6 to assess or collect a rate shall lie to the Board of Revenue and the order passed on such appeal by the Board shall be final”.

The words “any Government”, wherever they occur, shall stand unmodified.

3. The Garo Hills Regulation, 1882 (Regulation 1 of 1882).Omit the preambles.

Section 1. - Omit– “and shall come into operation on being published in the official gazette”.

4. The Chin Hills Regulation, 1896 (Regulation 5 of 1896).

Section 1. – For “specified in the Schedule” substitute – “in Meghalaya”.

Omit the Schedule.

Acts of the Lieutenant-Governor of Bengal in Council –

5. The Bengal Prevention of Inoculation Act, 1865 (Bengal Act, 4 of 1865).

Long title.- Omit “in the town and suburbs of Calcutta and in towns to which Act 3 of 1864, passed by the Lieutenant-Governor of Bengal in Council, has been or shall hereafter be extended.”

Preamble.- Omit the second paragraph.

Section 2. – For “enter the town of Calcutta or any other town” substitute “enter any town”.

Section 3. – For section 3, *substitute* –

“3. It shall be lawful for the Government of Meghalaya, by notification, to extend this Act to any town or place in Meghalaya in which it shall appear to the Government of Meghalaya that at the time of such notification there exists proper and sufficient arrangements of the inoculation of the inhabitants thereof with the cow-pox”.

6. The Bengal Vaccination Act 1880 (Bengal Act 5 of 1880).

Preamble.– Omit “in the town, port and suburbs of Calcutta and in other twons and selected local areas in the territories administered by the Lieutenant-Governor of Bengal to which this Act may be hereafter extended”.

Section 1. – For paragraphs (1) and (2), substitute –

“(1) This Act may be called the Meghalaya Vaccination Act”.

“(2) It shall not come into force in any town or area of its own force but the Government of Meghalaya may, by notification, declare its intention to extend this Act of any of its provisions to any town or selected local area in Meghalaya”

In the last paragraph, omit “This Act shall come into force from the day on which it may be published in the Official Gazette with the assent of the Governor- General; but”

Section 9.– For section 9, substitute –

9. “Appropriation of the fees.- All such fees shall be appropriated in such manner as the Government of Meghalaya may direct”.

Omit section 14 to 17 and the heading above the said section.

Section 18.– For “under the provisions of Chapter X of the Calcutta Municipal Consolidation Act, 1876 or of any other law” substitute “under any law”.

Section 19.– Omit “or if the child was born out of the Town of Calcutta or his birth has not been registered in the said town”.

Section 21.– For “ under the provisions of the Calcutta Municipal Consolidation Act, 1876 or of any other law”, substitute “under any law”.

Section 25.– Omit the words commencing with “In any Municipality” and ending with the words “made to the Commissioner and ”.

Section 32.– Omit “or the Corporation”.

Section 33.– In clause (b), omit “outside the town of Calcutta”.

For the expression in the Schedule “Bengal Vaccination Act, 1880”, wherever it occurs, substitute – “Meghalaya Vaccination Act”.

7. The Private Fisheries Protection Act, 1889 (Bengal Act 2 of 1889).

Act of the Lieutenant-Governor of Eastern Bengal and Assam in Council

8. The Assam Excise Act, 1910 (Eastern Bengal Act of 1910)

Long title and preamble.- Omit “in Eastern Bengal and Assam”

Section 1. – Omit sub-sections (2), (3) and (4).

Omit section 2 and the First Schedule.

Section 7.- Omit “Save as is provided in section 2 and in the First Schedule”.

Omit Section 24.

9. The Bengal Public Demands Recovery Act, 1913 (Bengal Act 3 of 1913).

Long title and preamble.- Omit “in Bengal”.

Section 1. – For section 1, *substitute* –

“1. This Act may be called the Public Demands Recovery Act”.

Omit section 2.

Section 20. Omit sub-sections (3) and (4).

Section 35. – Omit sub-section (3).

SCHEDULE I

In item 1, for “the Bengal Land Revenue Sales Act, 1859 or the Bengal Land Revenue Sales Act, 1868 or any other law” *substitute* “any law”.

Omit items 2.

In item 4, omit “or (iii) to be recovered under the Bengal Land Revenue Sales Act, 1868”.

Omit items 10, 11, 12.

SCHEDULE II

In item 46, omit sub-items (3), (4) and (5).

In item 47, omit sub-item (3).

In item 48, omit the proviso.

Omit items 62, 64 and 67.

(c) ASSAM ACTS

1. The Assam Students and Juvenile Smoking Act, 1923) Assam Act 2 of 1923.

Section 1. – For sub-sections (2) and (3) substitute –

“(2) The Government of =Meghalaya may, by notification exempt any locality from the operation of this Act”.

Section 4. – For “Assam or a member of a Municipal or Local Board or a member of a Village Authority constituted under section 20 of the Assam Local Self-Government Act, 1950, or of a Town Committee constituted under section 329, sub-sections (1) and (2), of the Assam Municipal Act, 1913” *substitute* “Meghalaya”.

2. The Assam Water Hyacinth Act, 1926 (Assam, Act 3 of 1926).

Section 1. – Omit sub-section. (2).

Section 2.- In clause (2), omit “constituted under section 329 of the Assam Municipal Act, 1923”.

3. The Assam Temperance Act, 1926 (Assam Act 4 of 1926).

Omit section 2.

Section 3. – For section 3, substitute.

“3. This Act shall come into force in any locality on such date as the Government of Meghalaya may , by notification, appoint and different dates may be appointed for different localities”.

4. The Assam Opium Smoking Act, 1927 (Assam Act 3 of 1927).

Section 1. – Omit sub-section (2).

5. The Assam Highways Act, 1928 (Assam Act 2 of 1928).

Section 1. – Omit sub-sections (2) and (3).

6. The Goalpara Tenancy Act, 1929 (Assam Act 1 of 1929).

Long title . – Omit “in the district of Goalpara”.

Omit the preambles.

Section 1.- For section 1. *Substitute* –

“1. *Short title, extent and commencement.*- (1) This Act, may be called Garo Hills Tenancy Act.

(2) It extends to the permanently settled areas of the Garo Hills District, but the Government of Meghalaya may, by notifications extend the whole or any part of this Act to other areas in the Garo Hills or any part thereof”.

Omit *sections 2 and 3*.

Section 4. – Omit clause (3).

In clause (4) – Omit “means the Deputy Commissioner in-charge of Goalpara District and ”.

Omit Schedule I and II.

7. The Assam Money Lenders Act, 1934 (Assam Act 4 of 1934).

Section I.-For sub-sections (2) and (3) substitute –

“(2) It extends to the whole of Meghalaya”.

8. The Assam Private Fisheries Protection Act, 1935 (Assam Act I of 1925).

Section 1. For sub-sections (2), substitute –

(2) The Indian Fisheries Act, 1897 (Central Act 4 of 1897) is to be read as supplemental to this Act”.

9. The Assam Disorderly Houses Act, 1936 (Assam Act 4 of 1956).

Section 1. For sub-sections (2) and (3) , *substitute* –

“(2) It extends only to such areas in Meghalaya as the Government of Meghalaya may, by notification, specify in this behalf”.

Omit section 2.

10. The Good Conduct Prisoners’ Probation Release Act, 1938 (Assam act 2 of 1938).

Section 1. – Omit sub-sections (2) and (3).

11. The Assam Opium Prohibition Act, 1947 (Assam Act 23 of 1947).

Long title and preamble . – For “in the province of Assam”, *substitute* “ in Meghalaya”.

Section 1. – Omit sub-sections (2) and (3).

Section 2 - For clause (i) substitute “(i) State” means the State of Meghalaya”.

12. The Assam Home Guards Act,1947 (Assam Act 24 of 1947).

Section 1. - Omit sub-sections (2) and (3).

13. The Assam Management of Estates Act, 1949 (Assam Act 17 of 1949).

Long title.- For “districts of Goalpara, Garo Hills, Kamrup, Nowgong, Darrang, Sibsagar, Lakhimpur and Cachar in the Province of Assam”, substitute “Garo Hills District”.

Section 1. - For sub-section (2) *substitute* –

“(2) It extends to the permanently settled areas of the Garo Hills District”.

Section 2. – In clause (g) “districts of Cachar, Goalpara and Garo Hills” *substitute* “Garo Hills District”.

14. The Assam Co-operative Societies Act, 1949 (Assam Act 1 of 1950).

Section 1. – Omit sub-sections (2) and (3).

15. The Assam Prohibition of Smoking in Show House Act, 1951 (Assam Act 9 of 1951).

Section 1. – Omit sub-sections (2) and (3).

16. The Assam State Acquisition of Zamindaries Act, 1951 (Assam Act 18 of 1951).

Long title and preamble.- For “districts of Goalpara, Garo Hills and Cachar, *substitute* “in the Garo Hills District”.

Section 1. – for sub-section (2), *substitute* –

“(2) It extends to the permanently settled areas of the Garo Hills District”.

Section 2. – Omit Clause (n).

Clause (r) for “in the districts of Cachar, Garo Hills and Goalpara”, *substitute* “in the Garo Hills District”.

17. The Assam Embankment and Drainage Act, 1953 (Assam Act 1 of 1954).

Section 1.-Omit subsections (2) and (3)

Section 2.- In clause (vi) (c) add –

“or District Council” at the end.

Section 8 – After “Town Committee” insert “District Council”.

Omit section 22.

18. The Assam Cinemas (Regulation) Act, 1953 (Assam Act 14 of 1953).

Section 1. – Omit sub-sections (2) and (3).

19. The Assam Prohibition of Smoking in Passengers' Vehicles Act, 1964 (Assam Act 17 of 1954).

Section 1. – Omit sub-sections (2) and (3).

20. The Assam Rhinoceros Preservation Act, 1954 (Assam Act 20 of 1954).

Section 1. – Omit sub-section (2).

21. The Assam Non-Agricultural Urban Areas Tenancy Act, 1956 (Assam Act 12 of 1955).

Section 1.-Omit sub-section (3).

22. The Assam Khadi and Village Industries Board Act, 1955 (Assam Act of 1955).

Section 1. – (i) for sub-section (2), substitute –

“(2) It extends to the whole of the State of Meghalaya”.

(ii) Omit sub-section (3).

Section 4.- For section 4, substitute –

4. **“Constitution of the Board.**- The Board shall consist of such number of members as the State Government may appoint”.

Omit section 5.

Section 7. – Omit the fullstop “(.)” at the end of sub-section (1) and (2) and add the following words thereafter followed by fullstop “(.)”-

“with prior approval of the State Government”.

Omit section 8A.

Omit sections 10A, 10B, 10C, 10E, 10F and 10G.

Omit section 17.

Section 25. – In sub-sections (3),(4) and (5) between the word “Assam” and “and” insert “Meghalaya”.

23. The Assam Aid to Industries (Small and Cottage Industries) Act, 1955 (Assam Act 2 of 1956).

Section 1.-for section 1, substitute the following :-

“1. (1) This Act may be called the Meghalaya Aid to Small and Cottage Industries Act”.

“(2) It extends to the whole of Meghalaya”.

24. The Assam Municipal Act, 1956 (Assam Act 15 of 1957).

Section 1. – Omit sub-section (3).

25. The Assam Weights and Measures (Enforcements) Act, 1958 (Assam Act 19 of 1959).

Section 1. – Omit sub-sections (2) and (3).

Section 23. – Omit the words “after the expiry of six months from the commencements of this section” and the words “after the commencement of the Assam Weights and Measures (Enforcement) (Amendment) Act, 1964” and the Comma “(,)” after the words “Whoever” and “Section” occurring in Section 23.

26. The Assam Ganja and Bhang Prohibition Act, 1958 (Assam Act 21 of 1959).

Section 1 . – Omit sub-section (2) and (3).

27. The Assam Ancient Monuments and Records Act, 1959 (Assam Act 23 of 1959).

Section 1. – Omit sub-sections (2) and (3).

28. The Assam Town and Country Planning Act, 1959 (Assam Act 2 of 1960).

Section 1. – For sub-sections (2) , substitute –

“(2) It shall not come into force in any area where it is not in force unless the Government of Meghalaya, by notification, otherwise directs, and any such notifications may specify the exceptions, restrictions and modifications subject to which this Act shall apply in any such area”.

29. The Assam Autonomous Districts Administration of Justice Act, 1960 (Assam Act 14 of 1960).

Section 1. – Omit subsections (2) and (3).

30. The Assam Regulated and Licensed Warehouses Act, 1959 (Assam Act 15 of 1960).

Section 1.-Omit sub-sections (2) and (3).

31. The Assam Shramik Bahini Act, 1959 (Assam Act 24 of 1960).

Section 1.- For sub-sections (2) and (3), *substitutes :-*

“(2) It extends to the whole of Meghalaya”.

Section 30. – Omit sub-section (2).

32. The Assam Official Language act, 1960 (Assam Act 33 of 1960)
This Act shall stand repealed.

33. The Assam Co-operative Land Mortgage Bank Act, 1960 (Assam Act 1 of 1961).

Section 1. – For sub-section (2) substitute –

“(2) I extends to the whole of Meghalaya”.

Section 20.– Omit sub-section (2).

34. The Assam State Acquisition of Land belonging to Religious or Charitable Institution of Public Nature Act, 1959 (Assam Act 9 of 1961).

Section 1. – For sub-sections (2) and (3).

35. The Assam Slum Areas (Improvement and Clearance) Act, 1959(Assam Act 12 of 1961).

Section 1. – For sub-section (2), *substitute* –

“(2) It shall come into force in any area only on such date as the Government of Meghalaya may, by notification, specify and any such notification may specify the exceptions, restrictions or modifications subject to which the Act shall apply in such areas”.

36. The Assam Board of Revenue Act, 1962 (Assam Act 21 of 1962).

Section 1. – For sub-section (2), *substitute* –

“(2) It extends to the whole of Meghalaya”.

Omit section 11.

37. The Assam Land (Requisition and Acquisition) act, 1964 (Assam Act 15 of 1964).

Section 1. – Omit sub-sections (2) and (3).

Section 2. – For clause (b), *substitute* –

“(b) ‘Court’ means the principal civil court of original jurisdiction and includes any other civil court which the Government of Meghalaya may, by notification, appoint to perform all or any of the functions of a court under this Act”.

Omit sections 21 and 22.

38. The Assam Prevention of Begging Act, 1964 (Assam Act 18 of 1964).

Section 1. – Omit sub-section (2).

39. The Assam Development Authorities Act, 1964 (Assam Vet 31 of 1964).

Section 1. – Omit sub-section (2).

40. The Assam Village Defence Organisation Act, 1966 (Assam Act 22 of 1966).

Section 1. – Omit sub-sections (2) and (3).

41. The Assam Borstal Institution Act, 1968 (Assam Act 1 of 1969).

Section 1. – Omit sub-section (2).

42. The Assam Requisition and Control of Vehicles Act, 1968 (Assam Act 5 of 1969).

Section 1. – Omit subsections (2) and (3).

Section 2. – For clause (a), substitute –

“(a) “Court” means the principal civil court of original jurisdiction and includes any other court which the Government of Meghalaya may, by notification, appoint to perform all or any of the functions of a court under this Act”.

Omit clause (d).

Omit Section 18.

43. The Assam National Parks Act, 1968 (Assam Act 9 of 1969).

Section 1. – Omit sub-sections (2) and (3).

(d) MEGHALAYA ACTS AND REGULATIONS

1. The Meghalaya Alluvion and Diluvion Regulation..

2. The Meghalaya Local Rates Regulation.

3. The Garo Hills Regulation, 1882 (Regulation 1 of 1882).

4. The Chin Hills Regulation 1896 (Regulation 5 of 1896).

5. The Meghalaya Prevention of Inoculation Act.

6. The Vaccination Act, 1880.

Section 1. – For sub-section (1), *substitute* –

“(1) This Act may be called the Meghalaya Vaccination Act”.

7. The Private Fisheries Protection Act, 1889 (Act 2 of 1889).

8. The Meghalaya Excise Act.

9. The Public Demands Recovery Act.
10. The Meghalaya Students and Juvenile Smoking Act.
11. The Meghalaya Water Hyacinth Act.
12. The Meghalaya Temperance Act.
13. The Meghalaya Opium Smoking Act.
Section 1.- Omit sub-section (2).
14. The Meghalaya Highways Act.
15. The Garo Hills Tenancy Act.
16. The Meghalaya Money Lenders Act.
17. The Meghalaya Private Fisheries Protection Act.
18. The Meghalaya Disorderly Houses Act.
19. The Good Conduct Prisoner's Probation Release A.
Section 1.-Omit sub-section (2) and (3).
20. The Meghalaya Opium Prohibition Act.
Section 2. – For clause (i) substitute –

“(i) ‘State’ means the State of Meghalaya”.
21. The Meghalaya Management of Estates Act.
22. The Meghalaya Co-operative Societies Act.
23. The Meghalaya Home Guards Act.
24. The Meghalaya Prohibition of Smoking in Show Houses Act.
25. The Meghalaya Acquisition of Zamindaries Act.
26. The Meghalaya Embankment and Drainage Act.
Section 1. – Omit sub-sections (2) and (3).
27. The Meghalaya Cinemas (Regulation) Act.
28. The Meghalaya Prohibition of Smoking in Passengers' Vehicles Act.
Section 1. – Omit sub-section (3).
29. The Meghalaya Rhinoceros Preservation Act.

30. The Meghalaya Non-Agricultural Urban Areas Tenancy Act.

Section 1. – Omit sub-section (3).

31. The Meghalaya Khadi and Village Industries Board Act.

Section 1. – (i) After sub-section (1), insert –

“(2) It extends to the whole of the State of Meghalaya

(ii) Omit sub-section (3).

4. “Constitution of the Board.- The Board shall consist of such number of members as the members as the State Government may appoint”-

Omit section (5).

Section 7.- “Omit the fullstop “(.)” at the end of sub-sections (1) and (2) and add the following words thereafter followed by fullstop “(.)” –
“with proper approval of the State Government”.

Omit section 8A.

Omit sections 10A, 10B, 10C, 10E, 10F and 10G.

Section 25. – In sub-sections (3) ,(4) and (5) between the words “Assam” and “insert” “Meghalaya”.

32. The Meghalaya Aid to Small Cottage Industries Act.

33. The Meghalaya Municipal Act.

34. The Meghalaya Weights and Measures (Enforcement) Act.

Section 1. – Omit sub-sections (2) and (3)

*Section 23.-*Omit the words “after the expiry of six months from the commencement of this section” and the words “after the commencement of the Assam Weights and Measures (Enforcement) (Amendment) Act, 1964” and comma” “(,)” after the words “Whoever” and “Section” occurring in Section 23.

35. The Meghalaya Ganja and Bhang Prohibition Act.

*Section 1.-*Omit sub-sections (2) and (3).

36. The Meghalaya Ancient Monuments and Records Act.

Section 1. – Omit sub-section (3).

37. The Meghalaya Autonomous Districts Administration of Justice Act.

38. The Meghalaya Regulated and Licensed Warehouses Act.

Section 1. – Omit sub-sections (2) and (3).

39. The Meghalaya Shramik Bahini Act.

Section 1. – Omit sub-section (3).

40. The Meghalaya Town and Country Planning Act.

Section 1. – For sub-section (2), *substitutes* –

“(2) It shall not come into force in any area where it is not in force unless the Government of Meghalaya, by notification, otherwise directs and any such notification may specify the exceptions, respects and modifications subject to which this Act shall apply in any such area”.

41. The Meghalaya Co-operative Land Mortgage Bank Act.

Section 1. – For sub-section (2), *substitute* –

“(2) It extends to the whole of Meghalaya”

.

42. The Meghalaya Acquisition of Land belonging to Religious or Charitable Institutes of Public Nature Act.

Section 1. – Omit sub-section (3).

43. The Meghalaya Slum Areas (Improvement and Clearance) Act.

44. The Meghalaya Board of Revenue Act.

45. The Meghalaya Land (Requisition and Acquisition) Act.

Section 1. – Omit sub-section (2) and (3).

46. The Meghalaya Prevention of Begging Act.

47. The Meghalaya Development Authorities Act.

48. The Village Defence Organisation Act.

Section 1. – Omit sub-section (3).

49. The Meghalaya Borstal Institutes Act.

50. The Meghalaya Requisition and Control Vehicles Act.

51. The Meghalaya National Parks Act.

52. The Meghalaya Prevention of Gambling Act, 1970 (Act 8 of 1970).

53. The Meghalaya Subsidiary Force Act, 1971 (Act 8 of 1971).

Section 1. – Omit sub-section (2).

54. The Meghalaya Wild Animals and Birds Protection Act, 1971 (Act 9 of 1971).

55. The Meghalaya Transfer of Land (Requisition) Act, 1971 (Act 1 of 1972).

THE MEGHALAYA ADAPTATION OF LAWS ORDER (No.4 1973)

Whereas by Section 79 of the North-Eastern Areas (Re-organisation) Act, 1971 (Central Act 81 of 1971), for the purpose of facilitating the application of any law in relation to the State of Meghalaya, the Government of the State of Meghalaya as the appropriate Government is empowered, by order, to make such adaptations and modifications of the law, whether by way of repeal or amendments, as may be necessary or expenditure;

Now, therefore, in exercise of the power aforesaid, the Government of the State of Meghalaya hereby makes the following Order, namely:-

1. (1) This Order may be called the Meghalaya Adaptation of Laws Order (No.4), 1973.

(2) It shall be deemed to have come into force on the 21st day of January, 1972.

2. In this Order "Law" includes any enactment, order, rule, notification or other instrument having the force of law in the whole or any part of the territories comprised within the State of Meghalaya.

3. As from the 21st day of January, 1972, the laws mentioned in the Schedule to this Order with the amendments to which they have been subjected before the 21st day of January, 1972, shall, until altered, repealed or amended by a competent Legislature or other competent authority, have effect subject to the adaptations, exceptions and modifications directed by the Schedule.

4. The provisions of this order which have the effect to modifying the aforesaid laws so as to alter the manner in which, the authority by which or the law under or in accordance with which, any powers are exercisable, shall not render invalid any notification, order, commitment, attachment, or rule duly made or issued, or anything duly done before the said 21st day of January, 1972 and any such notification, order, commitment, attachment, rule or thing may be revoked, varied or undone in the like manner, to the extent and in the circumstances as if it had been made, issued or done after the commencement of this Order by the competent authority and under and in accordance with the provision then applicable to such a case.

5. Nothing in this Order shall effect the provision operation of or anything duly done or suffered under the aforesaid laws or any right, privilege, obligation or liability already acquired, accrued or incurred under such laws or any penalty, forfeiture or punishment incurred in respect of any offence already committed against such laws.

THE SCHEDULE*(See paragraph 3)***(Adaptations, Modifications, etc;)****A-GENERAL**

Whenever an expression mentioned in column (1) of the Table below occurs in any of the laws mentioned in this Schedule, there shall be substituted therefore the expression set opposite to it in column (2) of the Table.

TABLE

	(1)	(2)
1.	Assam	Meghalaya.
2.	Governor, Governor of Assam or Governor of Assam exercising his functions as Governor in relation to Meghalaya.	Governor of Meghalaya.
3.	Meghalaya	“Meghalaya” which expression shall stand unmodified and shall mean the state of Meghalaya.
4.	Official Gazette	“Official Gazette” which expression shall stand unmodified and shall mean the Gazette of Meghalaya.
5.	State, the State, the State of Assam and the Assam State (except where it occurs in the expressions State Government or Inter-State or Inter-State Government).	Meghalaya.
6.	Government, State Government State Government of Assam, Assam Government, Government of Assam, or Government of Meghalaya.	Government of Meghalaya.

B. – SPECIAL

The Assam Amusements and Betting –Tax Act, 1939

Assam Act 6 of 1939). Section 1. – (i) for sub-section (1), *substitute-*

“(1) This Act may be called the Meghalaya Amusements and Betting Tax Act”.

(ii) *Omit* sub-section (2) and (3).

Section 14. – *Omit* clauses (3A) and (7).

Section 18.- *Omit* sub-sections (3) , (4) and (5).

The Meghalaya Amusements and Betting Tax Act.

(Act of the Autonomous State of Meghalaya)

Section 1:- (i) for sub-section (1), *substitute –*

“(1) This Act may be called the Meghalaya Amusements and Betting Tax Act.”

(ii) *Omit* sub-section (2).

The Assam Passengers and Goods Taxation Act,1962

(Assam Act 16 of 1962)

Section 1:- (i) for sub-section (1), *substitute –*

“(1) This Act may be called the Meghalaya Passengers and Goods Taxation Act.”

The Meghalaya Passengers and Goods Taxation Act

(Act of the Autonomous State of Meghalaya)

Section 1:- *Omit* sub-section (3).

The Assam Agricultural Income Tax Act, 1939
(Assam Act 9 of 1939)

Preamble. - For “the Province of Assam” substitute “Meghalaya”.

Section 1. - *Omit* sub-section (2).

Section 3 and 6 . – As on and from 1st April, 1972 the words “Assam Finance Acts” occurring in the sections shall be substituted and shall be deemed to have been substituted by the words “Meghalaya Finance Acts”.

Omit Section 11.

The Meghalaya Agricultural Income-tax Act
(Act of the Autonomous State of Meghalaya)

Section 1:- *Omit* sub-section (2).

Section 3 and 6. – As on and from 1st April, 1972 the words “Assam Finance Acts” occurring in the sections shall be substituted and shall be deemed to have been substituted by the words “Meghalaya Finance Acts”.

Section 24. – In sub-section (1) for “Commission of Taxes” *substitute* “Assistant Commissioner of Taxes”.